

ANNEXURE-I

Annexure referred to in DGFT Notification No. 54/2015-20 dated 09.02.2022 regarding ‘Indian Trade Classification (Harmonised System) of Import Items, 2022 [ITC (HS), 2022]’

- i. In Chapter-88 of Schedule-I (Import Policy) of ITC (HS), 2022, the Policy Condition No. 03 is revised as follows: -

Existing Policy condition No. 03	Revised Policy Condition No. 03
<p>Import of Unmanned Aircraft System (UAS)/Unmanned Aerial Vehicle (UAVs)/Remotely Piloted Aircraft (RPAs)/drones is "Restricted" requiring prior clearance of the Directorate General of Civil Aviation (DGCA) and import license from DGFT. Further, import of Civil Remotely Piloted Aircraft (RPA) is governed as per the Guidelines issued by the Directorate General of Civil Aviation vide F.No.05-13/2014-AED Vol. IV dated 27th August, 2018. However, Nano category (less than or equal to 250 grams) and operating below 50ft/ 15 meters above ground level requires Equipment Type Approval (ETA) from WPC Wing, Department of Telecommunications for operating in de-licensed frequency band(s) and does not require import clearance of the Directorate General of Civil Aviation (DGCA) or import license from DGFT.</p>	<p>1. Import of drones in Completely-Built-Up (CBU), Semi-knocked-down (SKD) or Completely-Knocked-down (CKD) form is Prohibited, with following exceptions: -</p> <p>i. Import of drones by Government entities, educational institutions recognized by central or state government, government recognized R&D entities and drone manufacturers for R&D purpose shall be allowed in CBU, SKD or CKD form subject to import authorisation issued by DGFT in consultation with concerned line ministries.</p> <p>ii. Import of drones for defence & security purposes shall be allowed in CBU, SKD or CKD form subject to import authorisation issued by DGFT in consultation with concerned line ministries.</p> <p>2. Import of drone components shall be ‘Free’.</p>

ANNEXURE-II

Annexure referred to in DGFT Notification No. 54/2015-20 dated 09.02.2022 regarding 'Indian Trade Classification (Harmonised System) of Import Items, 2022 [ITC (HS), 2022]'

ITC(HS)	Item description	Policy	Policy condition
03051000	- Flours, meals and pellets of fish fit for kg. 30% - human consumption	DELETED	
0309	FLOURS, MEALS AND PELLETS OF FISH, CRUSTACEANS, MOLLUSCS AND OTHER AQUATIC INVERTEBRATES, FIT FOR HUMAN CONSUMPTION		
030910	- <i>Of fish:</i>		
03091010	- - - Fresh or chilled	Free	
03091020	- - - Frozen	Free	
03091030	- - - Salted, in brine, dried or smoked	Free	
03091090	- - - Other	Free	
030990	- <i>Other:</i>		
	- - - <i>Of crustaceans, fresh or chilled:</i>		
03099011	- - - - Vannamei shrimp (<i>Litopenaeus vannamei</i>)	Free	
03099012	- - - - Indian white shrimp (<i>Fenneropenaeus indicus</i>)	Free	
03099013	- - - - Black tiger shrimp (<i>Penaeus monodon</i>)	Free	
03099014	- - - - Flower shrimp (<i>Penaeus semisulcatus</i>)	Free	
03099019	- - - - Other	Free	
	- - - <i>Of crustaceans, frozen:</i>		
03099021	- - - - Vannamei shrimp (<i>Litopenaeus vannamei</i>)	Free	
03099022	- - - - Indian white shrimp (<i>Fenneropenaeus indicus</i>)	Free	
03099023	- - - - Black tiger shrimp (<i>Penaeus monodon</i>)	Free	
03099024	- - - - Flower shrimp (<i>Penaeus semisulcatus</i>)	Free	
03099029	- - - - Other	Free	

	- - - <i>Of crustaceans, salted, in brine, dried or smoked:</i>		
03099031	- - - - Vannamei shrimp (<i>Litopenaeus vannamei</i>)	Free	
03099032	- - - - Indian white shrimp (<i>Fenneropenaeus indicus</i>)	Free	
03099033	- - - - Black tiger shrimp (<i>Penaeus monodon</i>)	Free	
03099034	- - - - Flower shrimp (<i>Penaeus semisulcatus</i>)	Free	
03099039	- - - - Other	Free	
03099040	- - - Of crustaceans, other	Free	
03099050	- - - Of molluscs, fresh or chilled	Free	
03099060	- - - Of molluscs, frozen	Free	
03099070	- - - Of molluscs, salted, in brine, dried or smoked	Free	
03099080	- - - Of molluscs, other	Free	
03099090	- - - Other	Free	
04031000	- Yogurt	DELETED	
04032000	- Yogurt	Free	
041000	Edible products of animal origin, not elsewhere specified or included	DELETED	
04100010	Of Wild animals	DELETED	
04100020	Turtle eggs and Salanganes nests (birds nests)	DELETED	
04100090	Other	DELETED	
041010	- <i>Insects:</i>		
04101010	- - - Fresh, chilled or frozen	Restricted	
04101020	- - - Salted, in brine, dried or smoked	Restricted	
04101090	- - - Other	Restricted	
041090	- <i>Other:</i>		
04109010	- - - Of wild animals	Prohibited	
04109020	- - - Turtle eggs and Salanganes' nests ("birds' nests")	Restricted	
04109090	- - - Other	Restricted	
07095200	- - Mushrooms of the genus <i>Boletus</i>	Free	

07095300	- - Mushrooms of the genus <i>Cantharellus</i>	Free	
07095400	- - Shiitake (<i>Lentinus edodes</i>)	Free	
07095500	- - Matsutake (<i>Tricholoma matsutake</i> , <i>Tricholoma magnivelare</i> , <i>Tricholoma anatolicum</i> , <i>Tricholoma dulciolens</i> , <i>Tricholoma caligatum</i>)	Free	
07095600	- - Truffles (<i>Tuber spp.</i>)	Free	
07123400	- - Shiitake (<i>Lentinus edodes</i>)	Free	
08029000	- Other	DELETED	
	- <i>Other:</i>		
08029100	- - Pine nuts, in shell	Free	
08029200	- - Pine nuts, shelled	Free	
08029900	- - Other	Free	
12116000	- Bark of African cherry (<i>Prunus africana</i>)	Free	
15091000	- Virgin	DELETED	
15092000	- Extra virgin olive oil	Free	
15093000	- Virgin olive oil	Free	
15094000	- Other virgin olive oils	Free	
151000	- Other oils and their fractions obtained solely from olives, whether or not refined, but not chemically modified, including blends of these oils or fractions with oils or fractions of heading 1509:	DELETED	
15100010	--- Crude oil	DELETED	
15100091	---- Edible grade	DELETED	
15100099	---- Other	DELETED	
15101000	- Crude olive pomace oil	Free	
151090	- <i>Other:</i>		
15109010	- - - Refined olive pomace oil	Free	
15109090	- - - Other	Free	
15156000	- Microbial fats and oils and their fractions	Free	
15163000	- Microbial fats and oils and their fractions	Free	
151800	- Animal or vegetable fats and oils and their fractions, boiled,	DELETED	

	oxidized, dehydrated, sulphurised, blown, polymerized by heat in vacuum or in inert gas or otherwise chemically modified, excluding those of heading 1516; inedible mixtures or preparations of animal or vegetable fats or oils or of fractions of different fats or oils of this Chapter, not elsewhere specified or included :		
15180011	--- Lin seed oil: ---- Edible grade	DELETED	
15180019	--- Lin seed oil: ---- Other	DELETED	
15180021	--- Castor oil, dehydrated: ---- Edible grade	DELETED	
15180029	--- Castor oil, dehydrated: ---- Other	DELETED	
15180031	--- Other vegetable oil and its fats: ---- Edible grade	DELETED	
15180039	--- Other vegetable oil and its fats: ---- Other	DELETED	
15180040	--- Other	DELETED	
2404	PRODUCTS CONTAINING TOBACCO, RECONSTITUTED TOBACCO, NICOTINE, OR TOBACCO OR NICOTINE SUBSTITUTES, INTENDED FOR INHALATION WITHOUT COMBUSTION; OTHER NICOTINE CONTAINING PRODUCTS INTENDED FOR THE INTAKE OF NICOTINE INTO THE HUMAN BODY		
	<i>- Products intended for inhalation without combustion:</i>		
24041100	-- containing tobacco or reconstituted tobacco	Prohibited	Import of electronic cigarettes (e-cigarettes) or any parts or components thereof such as refill pods, atomisers, cartridges etc, including all forms of Electronic Nicotine Delivery Systems, Heat Not Burn Products, e-Hookah and the like devices by whatever name and

			shape, size or form it may have, but does not include any products licensed under the Drugs and Cosmetics Act, 1940 is Prohibited in accordance with the Prohibition of Electronic Cigarettes' (Production, Manufacture, Import, Exports, Transport, Sale, Distribution, Storage and Advertisement) Act, 2019
24041200	- - Other, containing nicotine	Prohibited	Import of electronic cigarettes (e-cigarettes) or any parts or components thereof such as refill pods, atomisers, cartridges etc, including all forms of Electronic Nicotine Delivery Systems, Heat Not Burn Products, e-Hookah and the like devices by whatever name and shape, size or form it may have, but does not include any products licensed under the Drugs and Cosmetics Act, 1940 is Prohibited in accordance with the Prohibition of Electronic Cigarettes' (Production, Manufacture, Import, Exports, Transport, Sale, Distribution, Storage and Advertisement) Act, 2019
24041900	- - Other	Prohibited	Import of electronic cigarettes (e-cigarettes) or any parts or components thereof such as refill pods, atomisers, cartridges etc, including all forms of Electronic Nicotine Delivery Systems, Heat Not Burn Products, e-Hookah and the like devices by whatever name and shape, size or form it may have, but does not include any products licensed under the Drugs and Cosmetics Act, 1940 is Prohibited in accordance with the Prohibition of Electronic Cigarettes' (Production, Manufacture, Import, Exports, Transport, Sale, Distribution, Storage and Advertisement) Act, 2019
	- <i>Other:</i>		
24049100	- - For oral application	Free	
24049200	- - For transdermal application	Free	
24049900	- - Other	Free	
25183000	- Dolomite ramming mix	DELETED	

28444000	Radioactive elements and isotopes and compounds other than those of subheading 2844.10, 2844.20 or 2844.30; alloys, dispersions (including cermets), ceramic products and mixtures containing these elements, isotopes or compounds; radioactive residues	DELETED	
	<i>- Radioactive elements and isotopes and compounds other than those of sub-heading 2844 10, 2844 20 or 2844 30; alloys, dispersions (including cermets), ceramic products and mixtures containing these elements, isotopes or compounds; radioactive residues:</i>		
28444100	- - Tritium and its compounds; alloys, dispersions (including cermets), ceramic products and mixtures containing tritium or its compounds	Restricted	Import subject to Atomic Energy Act, 1962 (as amended from time to time) and Rules thereunder. However, import of Radioimmunoassay kits intended for the diagnosis of disease or disorders in human beings or animals is Free subject to prior permission of AERB.
28444200	- - Actinium-225, actinium-227, californium-253, curium-240, curium-241, curium-242, curium-243, curium-244, einsteinium-253, einsteinium-254, gadolinium-148, polonium-208, polonium-209, polonium-210, radium-223, uranium-230 or uranium-232, and their compounds; alloys, dispersions (including cermets), ceramic products and mixtures containing these elements or compounds	Restricted	Import subject to Atomic Energy Act, 1962 (as amended from time to time) and Rules thereunder. However, import of Radioimmunoassay kits intended for the diagnosis of disease or disorders in human beings or animals is Free subject to prior permission of AERB.
28444300	- - Other radioactive elements and isotopes and compounds; other alloys, dispersions (including cermets), ceramic	Restricted	Import subject to Atomic Energy Act, 1962 (as amended from time to time) and Rules thereunder. However, import of Radioimmunoassay kits intended for

	products and mixtures containing these elements, isotopes or compounds		the diagnosis of disease or disorders in human beings or animals is Free subject to prior permission of AERB.
28444400	-- Radioactive residues	Restricted	Import subject to Atomic Energy Act, 1962 (as amended from time to time) and Rules thereunder. However, import of Radioimmunoassay kits intended for the diagnosis of disease or disorders in human beings or animals is Free subject to prior permission of AERB.
28452000	- Boron enriched in boron-10 and its compounds	Restricted	Import subject to Atomic Energy Act, 1962 (as amended from time to time) and Rules there under.
28453000	- Lithium enriched in lithium-6 and its compounds	Restricted	Import subject to Atomic Energy Act, 1962 (as amended from time to time) and Rules there under.
28454000	- Helium-3	Restricted	Import subject to Atomic Energy Act, 1962 (as amended from time to time) and Rules there under.
29033100	- Fluorinated, brominated or iodinated derivatives of acyclic hydrocarbons : -- Ethylene dibromide (ISO) (1,2- dibromoethane)	DELETED	
290339	- Fluorinated, brominated or iodinated derivatives of acyclic hydrocarbons : -- Other	DELETED	
29033911	--- Fluorinated derivatives: --- - 1-Propene, 1,1,3,3,3-Pentafluoro -2- (trifluoromethyl) (PFIB)	DELETED	
29033919	--- Fluorinated derivatives: --- - Other	DELETED	
29033920	--- Brominated derivative	DELETED	
29033930	--- Iodinated derivatives	DELETED	
29033990	--- Other	DELETED	
	- <i>Saturated fluorinated derivatives of acyclic hydrocarbons:</i>		
29034100	-- Trifluoromethane (HFC-23)	Free	
29034200	-- Difluoromethane (HFC-32)	Free	
29034300	-- Fluoromethane (HFC-41), 1,2-difluoroethane	Free	

	(HFC-152) and 1,1-difluoroethane (HFC152a)		
29034400	-- Pentafluoroethane (HFC-125), 1,1,1-trifluoroethane (HFC-143a) and 1,1,2-trifluoroethane (HFC-143)	Free	
29034500	-- 1,1,1,2-Tetrafluoroethane (HFC-134a) and 1,1,2,2-tetrafluoroethane (HFC-134)	Free	
29034600	-- 1,1,1,2,3,3,3-Heptafluoropropane (HFC227ea), 1,1,1,2,2,3-hexafluoropropane (HFC236cb), 1,1,1,2,3,3-hexafluoropropane (HFC236ea) and 1,1,1,3,3,3-hexafluoropropane (HFC-236fa)	Free	
29034700	-- 1,1,1,3,3-Pentafluoropropane (HFC-245fa) and 1,1,2,2,3-pentafluoropropane (HFC245ca)	Free	
29034800	-- 1,1,1,3,3-Pentafluorobutane (HFC-365mfc) and 1,1,1,2,2,3,4,5,5,5-decafluoropentane (HFC-43-10mee)	Free	
29034900	-- Other	Free	
	- <i>Unsaturated fluorinated derivatives of acyclic hydrocarbons:</i>		
29035100	-- 2,3,3,3-Tetrafluoropropene (HFO-1234yf), 1,3,3,3-tetrafluoropropene (HFO-1234ze) and (z)-1,1,1,4,4,4-hexafluoro-2-butene (HFO1336mzz)	Free	
290359	-- <i>Other:</i>		
29035910	--- 1,1,3,3,3-pentafluoro-2-(trifluoromethyl)prop-1-ene [Perfluoroisobutene (PFIB)]	Free	
29035990	--- Other	Free	

	- <i>Brominated or iodinated derivatives of acyclic hydrocarbons:</i>		
29036100	- - Methyl bromide (bromomethane)	Free	
29036200	- - Ethylene dibromide (ISO) (1,2-dibromoethane)	Free	
29036900	- - Other	Free	
29301000	- 2-(N,N-Dimethylamino) ethanethiol	Free	
29309092	--- Di-Methyl Amino Ethanethiol	DELETED	
29309094	--- Diethyl amino ethanethiol hydrochloride	DELETED	
29311020	--- Tetraethyl lead	DELETED	
29311090	- - - Tetraethyl lead	Free	Subject to Policy Condition No. 3 of Chapter 29.
29313100	- Other organo-phosphorous derivatives: -- Dimethyl methylphosphonate	DELETED	
29313200	- Other organo-phosphorous derivatives : -- Dimethyl propylphosphonate	DELETED	
29133300	- Other organo-phosphorous derivatives : -- Diethyl ethylphosphonate	DELETED	
29313400	- Other organo-phosphorous derivatives : -- Sodium 3-(trihydroxysilyl)propyl methylphosphonate	DELETED	
29313500	- Other organo-phosphorous derivatives : -- 2,4,6-Tripropyl-1,3,5,2,4,6-trioxatriphosphinane 2,4,6-trioxide	DELETED	
29313600	- Other organo-phosphorous derivatives : -- (5-Ethyl-2-methyl-2-oxido-1,3,2-dioxaphosphinan-5-yl)methyl methyl methylphosphonate	DELETED	
29313700	- Other organo-phosphorous derivatives : -- Bis[(5-ethyl-2-methyl-2-oxido-1,3,2-dioxaphosphinan-5-yl)methyl] methylphosphonate	DELETED	

29313800	- Other organo-phosphorous derivatives : -- Salt of methylphosphonic acid and (aminoiminomethyl)urea (1 : 1)	DELETED	
29313900	- Other organo-phosphorous derivatives : -- Other	DELETED	
	- <i>Non-halogenated organo-phosphorous derivatives:</i>		
29314100	-- Dimethyl methylphosphonate	Free	
29314200	-- Dimethyl propylphosphonate	Free	
29314300	-- Diethyl ethylphosphonate	Free	
29314400	--Methylphosphonic acid	Free	
29314500	- - Salt of methylphosphonic acid and (aminoiminomethyl)urea (1 : 1)	Free	
29314600	- - 2,4,6-Tripropyl-1,3,5,2,4,6-trioxatriphosphinane 2,4,6-trioxide	Free	
29314700	- - (5-Ethyl-2-methyl-2-oxido-1,3,2-dioxaphosphinan-5-yl) methyl methyl methylphosphonate	Free	
29314800	- - 3,9-Dimethyl-2,4,8,10-tetraoxa-3,9-diphosphaspiro[5.5] undecane 3,9-dioxide	Free	
293149	- - <i>Other:</i>		
29314910	- - - Sodium 3-(trihydroxysilyl) propyl methylphosphonate	Free	
29314920	-- Bis[(5-ethyl-2-methyl-2-oxido-1,3,2-dioxaphosphinan-5-yl)methyl] methylphosphonate	Free	
29314990	- - - Other	Free	
	- <i>Halogenated organo-phosphorous derivatives:</i>		
29315100	- - Methylphosphonic dichloride	Free	
29315200	- - Propylphosphonic dichloride	Free	

29315300	-- O-(3-chloropropyl) O-[4-nitro-3-(trifluoromethyl) phenyl] methylphosphonothionate	Free	
29315400	-- Trichlorfon (ISO)	Free	
29315900	-- Other	Free	
293190	- <i>Other:</i>		
	- - - <i>Organo-arsenic compounds:</i>		
29319010	--- Organo arsenic compounds	DELETED	
29319011	---- Methylarsonic acid and its salt	Free	
29319012	---- Cacodylic acid and its salt	Free	
29319013	---- p-Aminophenylarsonic acid and its salt	Free	
29319014	---- Amino-hydroxyphenylarsonic acids, their formyl and acetyl derivatives and their salts	Free	
29319015	---- Arsenobenzene and its derivatives	Free	
29319019	---- Other	Free	
29319020	- - - Organo-silicon compounds	Free	
29319030	- - - o-Iodosobenzoic acid	Free	
29329600	-- Carbofuran (ISO)	Free	
293333	-- Alfentanil (INN), anileridine (INN), bezitramide (INN), bromazepam (INN), carfentanil (INN), difenoxin (INN), diphenoxylate (INN), dipipanone (INN), fentanyl (INN), ketobemidone (INN), methylphenidate (INN), pentazocine (INN), pethidine (INN), pethidine (INN) intermediate A, phencyclidine (INN)(PCP), phenoperidine (INN), pipradrol (INN), piritramide (INN), propiram (INN), remifentanil (INN) and trimeperidine (INN); salts thereof:		
	- - - Alfentanil (INN), anileridine (INN), bezitramide (INN), bromazepam (INN),		

	carfentanil (INN), difenoxin (INN), diphenoxylate (INN), dipipanone (INN); salts thereof:		
29333300	- Compounds containing an unfused pyridine ring (whether or not hydrogenated) in the structure : -- Alfentanil (INN), anileridine (INN), bezitramide (INN), dipipanone (INN), fentanyl (INN), ketobemidone (INN), pethidine (INN) intermediate A, phencyclidine (INN) (PCP), propiram (INN) and trimeperidine (INN); salts thereof	DELETED	
29333311	- - - - Alfentanil (INN) and its salt	Free	Subject to Policy Condition No. 3 of Chapter 29.
29333312	- - - - Anileridine (INN) and its salt	Free	Subject to Policy Condition No. 3 of Chapter 29.
29333313	- - - - Bezitramide (INN) and its salt	Free	Subject to Policy Condition No. 3 of Chapter 29.
29333314	- - - - Bromazepam (INN) and its salt	Free	Subject to Policy Condition No. 3 of Chapter 29.
29333315	- - - - Carfentanil (INN) and its salt	Free	
29333316	- - - - Difenoxin (INN) and its salt	Free	Subject to Policy Condition No. 3 of Chapter 29.
29333317	- - - - Diphenoxylate (INN) and its salt	Free	Subject to Policy Condition No. 3 of Chapter 29.
29333318	- - - - Dipipanone (INN) and its salt	Free	Subject to Policy Condition No. 3 of Chapter 29.
	- - - <i>Fentanyl (INN), ketobemidone (INN), methylphenidate (INN), pentazocine (INN), pethidine (INN), pethidine (INN) intermediate A, phencyclidine (INN) (PCP), phenoperidine (INN); salts thereof</i>		
29333321	- - - - Fentanyl (INN) and its salt	Free	Subject to Policy Condition No. 3 of Chapter 29.
29333322	- - - - Ketobemidone (INN) and its salt	Free	Subject to Policy Condition No. 3 of Chapter 29.
29333323	- - - - Methylphenidate (INN) and its salt	Free	Subject to Policy Condition No. 3 of Chapter 29.

29333324	---- Pentazocine (INN) and its salt	Free	Subject to Policy Condition No. 3 of Chapter 29.
29333325	---- Pethidine (INN) and its salt	Free	Subject to Policy Condition No. 3 of Chapter 29.
29333326	---- Pethidine (INN) intermediate A and its salt	Free	Subject to Policy Condition No. 3 of Chapter 29.
29333327	---- Phencyclidine (INN) (PCP) and its salt	Free	Subject to Policy Condition No. 3 of Chapter 29.
29333328	---- Phenoperidine (INN) and its salt	Free	Subject to Policy Condition No. 3 of Chapter 29.
	--- <i>Pipradrol (INN), piritramide (INN), propiram (INN), remifentanil (INN) and trimeperidine (INN); salts thereof:</i>		
29333331	---- Pipradrol (INN) and its salt	Free	Subject to Policy Condition No. 3 of Chapter 29.
29333332	---- Piritramide (INN) and its salt	Free	Subject to Policy Condition No. 3 of Chapter 29.
29333333	---- Propiram (INN) and its salt	Free	Subject to Policy Condition No. 3 of Chapter 29.
29333334	---- Remifentanil (INN) and its salt	Free	
29333335	---- Trimeperidine (INN) and its salt	Free	Subject to Policy Condition No. 3 of Chapter 29.
29333400	-- Other fentanyl and their derivatives	Free	
29333500	-- 3-Quinuclidinol	Free	
29333600	-- 4-Anilino-N-phenethylpiperidine (ANPP)	Free	
29333700	-- N-Phenethyl-4-piperidone (NPP)	Free	
29333920	--- Derivatives of pyridine: --- - Piperidine and its derivatives	DELETED	
29333930	--- Derivatives of pyridine: --- - 1-Azabicyclo (2.2.2.) octan-3-ol	DELETED	
29349200	-- Other fentanyl and their derivatives	Free	
29394100	-- Ephedrine and its salts	Free	Subject to Policy Condition No. 3 of Chapter 29.
29394110	--- Ephedrine alkaloids	DELETED	
29394120	--- Ephedrine hydrochloride	DELETED	
29394190	--- Other	DELETED	

29394500	- - Levometamfetamine, metamfetamine (INN), metamfetamine racemate and their salts	Free	Subject to Policy Condition No. 3 of Chapter 29.
29397100	-- Cocaine, ecgonine, levometamfetamine, metamfetamine (INN), metamfetamine racemate; salts, esters and other derivatives thereof	DELETED	
	- <i>Other, of vegetal origin:</i>		
29397200	- - Cocaine, ecgonine; salts, esters and other derivatives thereof	Free	Subject to Policy Condition No. 3 of Chapter 29.
293979	-- Other:	DELETED	
29397900	- - Other	Free	
29397910	--- Nicotine	DELETED	
29397990	--- Other	DELETED	
30021100	Antisera, other blood fractions and immunological products, whether or not modified or obtained by means of biotechnological processes -- Malaria diagnostic test kits	DELETED	
300213	Antisera, other blood fractions and immunological products, whether or not modified or obtained by means of biotechnological processes -- Immunological products, unmixed, not put up in measured doses or in forms or packings for retail sale	DELETED	
30021300	- - Immunological products, unmixed, not put up in measured doses or in forms or packings for retail sale	Free	
30021310	Immunological products, unmixed, not put up in measured doses or in forms or packings for retail sale	DELETED	
300214	Antisera, other blood fractions and immunological products, whether or not modified or obtained by means of biotechnological processes	DELETED	

	-- Immunological products, mixed, not put up in measured doses or in forms or packings for retail sale		
30021400	- - Immunological products, mixed, not put up in measured doses or in forms or packings for retail sale	Free	
30021410	Immunological products, mixed, not put up in measured doses or in forms or packings for retail sale	DELETED	
30021900	Antisera, other blood fractions and immunological products, whether or not modified or obtained by means of biotechnological processes -- Other	DELETED	
300220	Vaccines for human medicine	DELETED	
30022011	Single Vaccines: ---- For cholera and typhoid	DELETED	
30022012	Single Vaccines: ---- For hepatitis	DELETED	
30022013	Single Vaccines: ---- For tetanus	DELETED	
30022014	Single Vaccines: ---- For polio	DELETED	
30022015	Single Vaccines: ---- For tuberculosis	DELETED	
30022016	Single Vaccines: ---- For rabies	DELETED	
30022017	Single Vaccines: ---- For Japanese encephalitis	DELETED	
30022018	Single Vaccines: ---- For whooping cough (pertusis)	DELETED	
30022019	Single Vaccines: ---- Other	DELETED	
30022021	Mixed vaccines: ---- For diphtheria, pertusis and tetanus (DPT)	DELETED	
30022022	Mixed vaccines: ---- For diphtheria and tetanus (DT)	DELETED	
30022023	Mixed vaccines: ---- For measles, mumps, and rubella (MMR)	DELETED	

30022024	Mixed vaccines: ---- For typhoid-paratyphoid (TAB) or typhoid-paratyphoid-cholera (TABC)	DELETED	
30022029	Mixed vaccines: ---- Other	DELETED	
30023000	Vaccines for veterinary medicine	DELETED	
	- <i>Vaccines, toxins, cultures of micro-organisms (excluding yeasts) and similar products:</i>		
300241	- - <i>Vaccines for human medicine:</i>		
	- - - <i>Single vaccines for:</i>		
30024111	- - - - Cholera and typhoid	Free	
30024112	- - - - Hepatitis	Free	
30024113	- - - - Tetanus	Free	
30024114	- - - - Polio	Free	
30024115	- - - - Tuberculosis	Free	
30024116	- - - - Rabies	Free	
30024117	- - - - Japanese encephalitis	Free	
30024118	- - - - Whooping cough (pertussis)	Free	
30024119	- - - - Other	Free	
	- - - <i>Mixed vaccines for:</i>		
30024121	- - - - Diphtheria, pertussis and tetanus (DPT)	Free	
30024122	- - - - Diphtheria and tetanus (DT)	Free	
30024123	- - - - Measles, mumps and rubella (MMR)	Free	
30024124	- - - - Typhoid-paratyphoid (TAB)	Free	
30024125	- - - - Typhoid-paratyphoid-cholera (TABC)	Free	
30024129	- - - - Other	Free	
30024200	- - Vaccines for veterinary medicine	Free	
300249	- - Other		
30024910	- - - Cultures of micro-organisms (excluding yeast)	Free	
30024920	- - - Toxins	Free	

30024990	- - - Other	Free	
	- <i>Cell cultures, whether or not modified</i>		
30025100	- - Cell therapy products	Free	
30025900	- - Other	Free	
30029030	--- Cultures of micro-organisms (excluding yeast)	DELETED	
30029040	Toxins	DELETED	
30062000	Blood-grouping reagents	DELETED	
30069200	Other : -- Waste pharmaceuticals	DELETED	
30069300	- - Placebos and blinded (or double-blinded) clinical trial kits for a recognised clinical trial, put up in measured doses	Free	
32041800	- - Carotenoid colouring matters and Preparations based thereon	Free	
340211	Organic surface-active agents, whether or not put up for retail sale : -- Anionic	DELETED	
34021110	Silicone surfactant	DELETED	
34021190	Other	DELETED	
34021200	Organic surface-active agents, whether or not put up for retail sale : -- Cationic	DELETED	
34021300	Organic surface-active agents, whether or not put up for retail sale : -- Non-ionic	DELETED	
34021900	Organic surface-active agents, whether or not put up for retail sale : -- Other	DELETED	
340220	Preparations put up for retail sale	DELETED	
34022010	Washing preparations (including auxiliary washing preparations) and cleaning preparations, having a basis of soap or other organic surface active agents	DELETED	
34022020	Cleaning or degreasing preparations not having a	DELETED	

	basis of soap or other organic surface active agents		
34022090	Other	DELETED	
	- <i>Anionic organic surface active agents, whether or not put up for retail sale:</i>		
34023100	- - Linear alkylbenzene sulphonic acids and their salts	Free	
34023900	- - Other	Free	
	- <i>Other organic surface active agents, whether or not put up for retail sale:</i>		
34024100	- - Cationic	Free	
34024200	- - Non-ionic	Free	
34024900	- - Other	Free	
34025000	- Preparations put up for retail sale	Free	
360300	- Safety fuses; detonating fuses; percussion or detonating caps; igniters; electric detonators:	DELETED	
	--- Safety fuses :	DELETED	
36030011	Safety fuses: ---- For mine blasting	DELETED	
36030019	Safety fuses: ---- Other	DELETED	
36030020	Safety fuses: ---- Detonating fuses	DELETED	
36030031	Percussion and detonating caps: ---- Non-ordnance	DELETED	
36030039	Percussion and detonating caps: ---- Other	DELETED	
36030041	Igniters: ---- Non-ordnance	DELETED	
36030049	Igniters: ---- Other	DELETED	
36030051	Electric Detonators: ---- Containing explosives electrically ignited, non-ordnance	DELETED	
36030059	Electric Detonators: ---- Other	DELETED	
36031000	- Safety fuses	Restricted	

36032000	- Detonating cords	Restricted	
36033000	- Percussion caps	Restricted	
36034000	- Detonating caps	Restricted	
36035000	- Igniters	Restricted	
36036000	- Electric detonators	Restricted	
382200	- <i>Diagnostic or laboratory reagents on a backing, prepared diagnostic or laboratory reagents whether or not on a backing, other than those of heading 3002 or 3006; certified reference materials :</i>	DELETED	
38220011	For medical diagnosis: ---- Pregnancy confirmation reagent	DELETED	
38220012	---- Reagents for diagnosing AIDS	DELETED	
38220019	---- Other	DELETED	
38220090	--- Other	DELETED	
	- <i>Diagnostic or laboratory reagents on a backing, prepared diagnostic or laboratory reagents whether or not on a backing, whether or not put up in the form of kits:</i>		
38221100	- - For malaria	Free	
38221200	- - For Zika and other diseases transmitted by mosquitoes of the genus Aedes	Free	
38221300	- - For blood-grouping	Free	
382219	- - <i>Other:</i>		
38221910	- - - Pregnancy test kit	Free	
38221990	- - - Other	Free	
382290	- <i>Other:</i>		
38229010	- - - Certified reference materials	Free	
38229090	- - - Other	Free	
38247100	Mixtures containing halogenated derivatives of methane, ethane or propane : -- Containing chlorofluorocarbons (CFCs), whether or not containing	DELETED	

	hydrochlorofluorocarbons (HCFCs), perfluorocarbons (PFCs) or hydrofluorocarbons (HFCs)		
38247200	Mixtures containing halogenated derivatives of methane, ethane or propane : -- Containing bromochlorodifluoromethane, bromotrifluoromethane or dibromotetrafluoroethanes	DELETED	
38247300	Mixtures containing halogenated derivatives of methane, ethane or propane : -- Containing hydrobromofluorocarbons (HBFCs)	DELETED	
38247400	Mixtures containing halogenated derivatives of methane, ethane or propane : --Containing hydrochlorofluorocarbons (HCFCs), whether or not containing perfluorocarbons (PFCs) or hydrofluorocarbons (HFCs), but not containing chlorofluorocarbons (CFCs)	DELETED	
38247500	Mixtures containing halogenated derivatives of methane, ethane or propane : -- Containing carbon tetrachloride	DELETED	
38247600	Mixtures containing halogenated derivatives of methane, ethane or propane : -- Containing 1,1,1-trichloroethane (methyl chloroform)	DELETED	
38247700	Mixtures containing halogenated derivatives of methane, ethane or propane : -- Containing bromomethane (methyl bromide) or bromochloromethane	DELETED	
38247800	Mixtures containing halogenated derivatives of methane, ethane or propane : -- Containing perfluorocarbons (PFCs) or hydrofluorocarbons (HFCs),	DELETED	

	but not containing chlorofluorocarbons (CFCs) or hydrochlorofluorocarbons (HCFCs)		
38247900	Mixtures containing halogenated derivatives of methane, ethane or propane : -- Other	DELETED	
38248900	-- Containing short-chain chlorinated paraffins	Free	
38249200	-- Polyglycol esters of methylphosphonic acid	Free	
3827	MIXTURES CONTAINING HALOGENATED DERIVATIVES OF METHANE, ETHANE OR PROPANE, NOT ELSEWHERE SPECIFIED OR INCLUDED		
	<i>- Containing chlorofluorocarbons (CFCs), whether or not containing hydrochlorofluorocarbons (HCFCs), perfluorocarbons (PFCs) or hydrofluorocarbons (HFCs); containing hydrobromofluorocarbons (HBFCs); containing carbon tetrachloride; containing 1,1,1-trichloroethane (methyl chloroform):</i>		
38271100	-- Containing chlorofluorocarbons (CFCs), whether or not containing hydrochlorofluorocarbons (HCFCs), perfluorocarbons (PFCs) or hydrofluorocarbons (HFCs)	Restricted	Import permitted as per Policy Condition 3 of Chapter 38
38271200	-- Containing hydrobromofluorocarbons (HBFCs)	Restricted	Import permitted as per Policy Condition 3 and Policy Condition 5.
38271300	-- Containing carbon tetrachloride	Restricted	Import permitted as per Policy Condition 3 of Chapter 38
38271400	-- Containing 1,1,1-trichloroethane (methyl chloroform)	Restricted	Import permitted as per Policy Condition 3 and Policy Condition 5.
38272000	- Containing bromochlorodifluoromethane	Restricted	Import permitted as per Policy Condition 3 of Chapter 38

	(Halon-1211), bromotrifluoromethane (Halon1301) or dibromotetrafluoroethanes (Halon2402)		
	- <i>Containing hydrochlorofluorocarbons (HCFCs), whether or not containing perfluorocarbons (PFCs) or hydrofluorocarbons (HFCs), but not containing chlorofluorocarbons (CFCs):</i>		
38273100	-- Containing substances of sub-headings 2903 41 to 2903 48	Restricted	Import permitted as per Policy Condition 3 of Chapter 38
38273200	-- Other, containing substances of sub-headings 2903 71 to 2903 75	Restricted	Import permitted as per Policy Condition 3 of Chapter 38
38273900	-- Other	Restricted	Import permitted as per Policy Condition 3 of Chapter 38
38274000	- Containing methyl bromide (bromomethane) or bromochloromethane	Restricted	Import permitted as per Policy Condition 3 of Chapter 38
	- <i>Containing trifluoromethane (HFC-23) or perfluorocarbons (PFCs) but not containing chlorofluorocarbons (CFCs) or hydrochlorofluorocarbons (HCFCs):</i>		
38275100	-- Containing trifluoromethane (HFC-23)	Free	
38275900	-- Other	Free	
	- <i>Containing other hydrofluorocarbons (HFCs) but not containing chlorofluorocarbons (CFCs) or hydrochlorofluorocarbons (HCFCs):</i>		
38276100	-- Containing 15% or more by mass of 1,1,1- trifluoroethane (HFC-143a)	Free	
38276200	-- Other, not included in the sub-heading above, containing 55% or more by mass of pentafluoroethane (HFC-125) but not containing unsaturated fluorinated derivatives of acyclic hydrocarbons (HFOs)	Free	

38276300	- - Other, not included in the sub-headings above, containing 40% or more by mass of pentafluoroethane (HFC-125)	Free	
38276400	-- Other, not included in the sub-headings above, containing 30% or more by mass of 1,1,1,2-tetrafluoroethane (HFC-134a) but not containing unsaturated fluorinated derivatives of acyclic hydrocarbons (HFOs)	Free	
38276500	- - Other, not included in the sub-headings above, containing 20% or more by mass of difluoromethane (HFC-32) and 20% or more by mass of pentafluoroethane (HFC-125)	Free	
38276800	- - Other, not included in the sub-headings above, containing substances of sub-headings 2903 41 to 2903 48	Free	
38276900	- - Other	Free	
38279000	- Other	Free	
390720	Other polyethers	DELETED	
39072010	Poly (ether alcohols)	DELETED	
39072090	Other	DELETED	
	- <i>Other polyethers:</i>		
39072100	- - Bis(polyoxyethylene) methylphosphonate	Free	Import of pre-blended polyol containing Group VI substances, including HCFC141b, is not permitted as per Ozone Depleting Substances (Regulation and Control) Amendment Rules, 2014.
390729	- - <i>Other:</i>		
39072910	- - - Poly(ether alcohols)	Free	Import of pre-blended polyol containing Group VI substances, including HCFC141b, is not permitted as per Ozone Depleting Substances (Regulation and Control) Amendment Rules, 2014.
39072990	- - - Other	Free	Import of pre-blended polyol containing Group VI substances,

			including HCFC141b, is not permitted as per Ozone Depleting Substances (Regulation and Control) Amendment Rules, 2014.
39112000	- Poly (1,3-phenylene methylphosphonate)	Free	
40151100	Gloves, mittens and mitts : -- Surgical	DELETED	
40151200	-- Of a kind used for medical, surgical, dental or veterinary purposes	Free	
44013200	-- Wood briquettes	Free	
44014000	Sawdust and wood waste and scrap, not agglomerated	DELETED	
	- <i>Sawdust and wood waste and scrap, not agglomerated:</i>		
44014100	-- Sawdust	Free	
44014900	-- Other	Free	
440220	- <i>Of shell or nut:</i>		
44022010	--- Of coconut shell	Free	
44022090	--- Other	Free	
440290	Other	DELETED	
44029000	- Other	Free	
44029010	Of coconut shell	DELETED	
44029090	Other	DELETED	
44034200	-- Teak	Free	
440349	Other, of tropical wood : -- Other	DELETED	
44034900	-- Other	Free	
44034910	Teak wood in rough	DELETED	
44034990	Other	DELETED	
44071300	-- Of S-P-F (<i>spruce (Picea spp.)</i> , pine (<i>Pinus spp.</i>) and fir (<i>Abies spp.</i>))	Free	
44071400	-- Of Hem-fir (<i>Western hemlock (Tsugaheterophylla)</i> and fir (<i>Abies spp.</i>))	Free	
44072300	-- Teak	Free	
440729	Of tropical wood : -- Other	DELETED	
44072900	-- Other	Free	

44072910	Teak Wood	DELETED	
44072990	Other	DELETED	
44124100	-- With at least one outer ply of tropical wood	Free	
44124200	-- Other, with at least one outer ply of non-coniferous wood	Free	
44124900	-- Other, With both outer plies Of coniferous Wood	Free	
	- <i>Blockboard, laminboard and battenboard:</i>		
44125100	-- With at least one outer ply of tropical wood	Free	
44125200	-- Other, with at least one outer ply of non-coniferous wood	Free	
44125900	-- Other, with both outer plies of coniferous wood	Free	
	- <i>Other:</i>		
441291	-- With at least one outer ply of tropical wood:		
44129110	--- Decorative plywood	Free	
44129120	--- Tea chest panel or shooks, packed in sets	Free	
44129130	--- Marine and aircraft plywood	Free	
44129140	--- Cuttings and trimmings of plywood of which not exceeding 5cm	Free	
44129190	--- Other	Free	
441292	-- <i>Other, with at least one outer ply of non-coniferous wood:</i>		
44129210	--- Decorative plywood	Free	
44129220	--- Tea chest panel or shooks, packed in sets	Free	
44129230	--- Marine and aircraft plywood	Free	
44129240	--- Cuttings and trimmings of plywood of which not exceeding 5cm	Free	
44129290	--- Other	Free	
44129400	Other : -- Blockboard, laminboard and battenboard	DELETED	

44140000	Wooden frames for paintings, photographs, mirrors or similar objects.	DELETED	
4414	Wooden frames for paintings, photographs, mirrors or similar objects.		
44141000	- Of tropical wood	Free	
44149000	- Other	Free	
44181000	Windows, French-windows and their frames	DELETED	
	<i>- Windows, French-windows and their frames:</i>		
44181100	- - Of tropical wood	Free	
44181900	- - Other	Free	
441820	Doors and their frames and thresholds	DELETED	
44182010	Flush Doors	DELETED	
44182020	Frames and thresholds of flush doors	DELETED	
44182090	Other	DELETED	
	<i>- Doors and their frames and thresholds:</i>		
441821	<i>- - Of tropical wood:</i>		
44182110	- - - Flush doors	Free	
44182120	- - - Frames and thresholds of flush doors	Free	
44182190	- - - Other	Free	
441829	<i>- - Other:</i>		
44182910	- - - Flush doors	Free	
44182920	- - - Frames and thresholds of flush doors	Free	
44182990	- - - Other	Free	
44183000	- Posts and beams other than products of sub-headings 4418 81 to 4418 89	Free	
44186000	Posts and beams	DELETED	
	<i>- Engineered structural timber products:</i>		
44188100	- - Glue-laminated timber (glulam)	Free	
44188200	- - Cross-laminated timber (CLT or X-lam)	Free	

44188300	-- I beams	Free	
44188900	-- Other	Free	
44189200	-- Cellular wood panels	Free	
44192000	- of tropical wood	Free	
44201000	Statuettes and other ornaments, of wood	DELETED	
	<i>- Statuettes and other ornaments:</i>		
44201100	-- Of tropical wood	Free	
44201900	-- Other	Free	
44212000	- Coffins	Free	
49051000	Globes	DELETED	
49052000	- In book form	Free	
490590	<i>- Other:</i>		
49059010	--- Geographical, hydrological, astronomical maps or charts	Free	
49059020	--- Globe	Free	
49059090	--- Other	Free	
49059100	Other : -- In book form	DELETED	
490599	Other : -- Other	DELETED	
49059910	Geographical, hydrological, astrological maps or charts	DELETED	
49059990	Others	DELETED	
55011000	Of nylon or other polyamides	DELETED	
	<i>- Of nylon or other polyamides:</i>		
55011100	-- Of aramids	Free	
55011900	-- Other	Free	
570320	Of nylon or other polyamides	DELETED	
57032010	Carpets, carpeting and rugs	DELETED	
57032020	100percent polyamide tufted velour, or cut pile loop pile carpet mats with jute, rubber latex or PU foam backing	DELETED	
57032090	Other	DELETED	
	<i>- Of nylon or other polyamides:</i>		
57032100	-- Turf	Free	

570329	-- Other:		
57032910	-- Carpets, carpeting and rugs	Free	
57032920	--- 100% polyamide tufted velour, cut pile or loop pile carpet mats with jute, rubber latex or PU foam backing	Free	
57032990	--- Other	Free	
570330	Of other man-made textile materials	DELETED	
57033010	Carpets, carpeting and rugs	DELETED	
57033020	100percent polypropylene carpet mats with jute, rubber, latex or PU foam backing	DELETED	
57033090	Other	DELETED	
	<i>- Of other man-made textile materials:</i>		
57033100	-- Turf	Free	
570339	-- <i>Other:</i>		
57033910	--- Carpets, carpeting and rugs	Free	
57033920	--- 100% polypropylene carpet mats with jute, rubber, latex or PU foam backing	Free	
57033990	--- Other	Free	
580210	<i>- Terry towelling and similar woven terry fabrics, of cotton:</i>		
58021010	--- Unbleached	Free	
58021020	--- Bleached	Free	
58021030	--- Piece dyed	Free	
58021040	--- Yarn dyed	Free	
58021050	--- Printed	Free	
58021060	--- Of Handloom	Free	
58021090	--- Other	Free	
58021100	Terry towelling and similar woven terry fabrics, of cotton : -- Unbleached	DELETED	
580219	Terry towelling and similar woven terry fabrics, of cotton : -- Other	DELETED	
58021910	Bleached	DELETED	
58021920	Piece dyed	DELETED	

58021930	Yarn dyed	DELETED	
58021940	Printed	DELETED	
58021950	of Handloom	DELETED	
58021990	Other	DELETED	
62011100	Overcoats, raincoats, car-coats, capes, cloaks and similar articles : -- Of wool or fine animal hair	DELETED	
620112	Overcoats, raincoats, car-coats, capes, cloaks and similar articles : -- Of cotton	DELETED	
62011210	Raincoats	DELETED	
62011290	Other	DELETED	
620113	Overcoats, raincoats, car-coats, capes, cloaks and similar articles : -- Of man-made fibres	DELETED	
62011310	Raincoats	DELETED	
62011390	Other	DELETED	
620119	Overcoats, raincoats, car-coats, capes, cloaks and similar articles : -- Of other textile materials	DELETED	
62011910	Of silk	DELETED	
62011990	Of other textile fibres	DELETED	
620120	- <i>Of wool or fine animal hair:</i>		
62012010	- - - Overcoats, raincoats, car-coats, capes, cloaks and similar articles	Free	
62012090	- - - Other	Free	
620130	- <i>Of cotton:</i>		
62013010	- - - Overcoats, raincoats, car-coats, capes, cloaks and similar articles	Free	
62013090	- - - Other	Free	
620140	- <i>Of man-made fibres:</i>		
62014010	- - - Overcoats, raincoats, car-coats, capes, cloaks and similar articles	Free	
62014090	- - - Other	Free	
620190	- <i>Of other textile materials:</i>		

62019010	--- Overcoats, raincoats, car-coats, capes, cloaks and similar articles	Free	
62019090	--- Other	Free	
62019100	Other : -- Of wool or fine animal hair	DELETED	
62019200	Other : -- Of cotton	DELETED	
62019300	Other : -- Of man-made fibres	DELETED	
620199	Other : -- Of other textile materials	DELETED	
62019910	Of silk	DELETED	
62019990	Other	DELETED	
620211	-- Of wool or fine animal hair :	DELETED	
62021110	Coats	DELETED	
62021190	Other	DELETED	
62021200	Of cotton	DELETED	
62021300	Of man-made fibres	DELETED	
620219	--- Of other textile materials :	DELETED	
62021910	Coats of silk	DELETED	
62021920	Coats of all other fibres	DELETED	
62021990	Other	DELETED	
620220	- <i>Of wool or fine animal hair:</i>		
62022010	--- Overcoats, raincoats, car-coats, capes, cloaks and similar articles	Free	
62022090	--- Other	Free	
620230	- <i>Of cotton:</i>		
62023010	--- Overcoats, raincoats, car-coats, capes, cloaks and similar articles	Free	
62023090	--- Other	Free	
620240	- <i>Of man-made fibres:</i>		
62024010	--- Overcoats, raincoats, car-coats, capes, cloaks and similar articles	Free	
62024090	--- Other	Free	
620290	- <i>Of other textile materials:</i>		

62029010	- - - Overcoats, raincoats, car-coats, capes, cloaks and similar articles	Free	
62029090	- - - Other	Free	
620291	-- Of wool or fine animal hair :	DELETED	
62029110	Wind and ski-jackets, wind-cheaters	DELETED	
62029190	Other	DELETED	
620292	--- Of cotton :	DELETED	
62029210	Wind and ski-jackets, wind-cheaters	DELETED	
62029290	Other	DELETED	
620293	--- Of man-made fibres :	DELETED	
62029310	Wind and ski-jackets, wind-cheaters	DELETED	
62029390	Other	DELETED	
620299	--- <i>Of other textile materials :</i>	DELETED	
	--- <i>Of silk :</i>	DELETED	
62029911	---- Wind and ski-jackets	DELETED	
62029919	---- Other	DELETED	
62029990	---- Other	DELETED	
681292	Other : -- Paper, millboard and felt	DELETED	
68129211	Millboard: ----Asbestos	DELETED	
68129219	Millboard: ----Other	DELETED	
68129290	Millboard: ----Other	DELETED	
68129300	Other : -- Compressed asbestos fibre jointing, in sheets or rolls	DELETED	
681510	Non-electrical articles of graphite or other carbon	DELETED	
68151010	Graphite filter candle	DELETED	
68151020	Non-electrical articles of graphite	DELETED	
68151090	Other	DELETED	
	- <i>Carbon fibres; articles of carbon fibres for non-electrical uses; other articles</i>		

	<i>of graphite or other carbon for non-electrical uses:</i>		
68151100	-- Carbon fibres	Free	
68151200	-- Fabrics of carbon fibres	Free	
68151300	-- Other articles of carbon fibres	Free	
68151900	-- Other	Free	
690310	Containing by weight more than 50 percent of graphite or other carbon or of a mixture of these products	DELETED	
69031010	Magnesia carbon bricks, shapes and graphetised alumina	DELETED	
69031090	Other	DELETED	
69031000	- Containing, by weight, more than 50 % of free carbon	Free	
	<i>- Slivers, rovings, yarn and chopped strands and mats thereof:</i>		
70191300	-- Other yarn, slivers	Free	
70191400	-- Mechanically bonded mats	Free	
70191500	-- Chemically bonded mats	Free	
70191900	-- Other	Free	
70193100	Thin sheets (voiles), webs, mats, mattresses, boards and similar nonwoven products : -- Mats	DELETED	
70193200	Thin sheets (voiles), webs, mats, mattresses, boards and similar nonwoven products : -- Thin sheets (voiles)	DELETED	
70193900	Thin sheets (voiles), webs, mats, mattresses, boards and similar nonwoven products : -- Other	DELETED	
70194000	Woven fabrics of rovings	DELETED	
70195100	Other woven fabrics : -- Of a width not exceeding 30 cm	DELETED	
70195200	Other woven fabrics : -- Of a width exceeding 30 cm, plain weave, weighing less than 250 g/m ² , of	DELETED	

	filaments measuring per single yarn not more than 136 tex		
70195900	Other woven fabrics : -- Other	DELETED	
	- <i>Mechanically bonded fabrics:</i>		
70196100	-- Closed woven fabrics of rovings	Free	
70196200	-- Other closed fabrics of rovings	Free	
70196300	-- Closed woven fabrics, plain weave, of yarns, not coated or laminated	Free	
70196400	-- Closed woven fabrics, plain weave, of yarns, coated or laminated	Free	
70196500	-- Open woven fabrics of a width not exceeding 30 cm	Free	
70196600	-- Open woven fabrics of a width exceeding 30 cm	Free	
70196900	-- Other	Free	
	- <i>Chemically bonded fabrics:</i>		
70197100	-- Veils (thin sheets)	Free	
70197200	-- Other closed fabrics	Free	
70197300	-- Other open fabrics	Free	
70198000	- Glass wool and articles of glass wool	Free	
701990	Other	DELETED	
70199000	- Other	Free	
70199010	Glass wool or glass fibre	DELETED	
70199090	Other	DELETED	
710420	Other, unworked or simply sawn or roughly shaped	DELETED	
71042010	Laboratory-created or laboratory grown or manmade or cultured or synthetic diamonds	DELETED	
71042090	Other	DELETED	
	- <i>Other, unworked or simply sawn or roughly shaped:</i>		
71042100	-- Diamonds	Free	
71042900	-- Other	Free	
710490	Other	DELETED	

71049010	Laboratory created or laboratory grown or manmade or cultured or synthetic diamonds	DELETED	
71049090	--- Other	DELETED	
	- <i>Other:</i>		
71049100	- - Diamonds	Free	
71049900	- - Other	Free	
741910	Chain and parts thereof	DELETED	
74191010	Chain	DELETED	
74191021	Parts: ----Of copper chains	DELETED	
74191029	Parts: ----Other	DELETED	
74192000	- Cast, moulded, stamped or forged, but not further worked	Free	
741980	- <i>Other:</i>		
74198010	- - - Reservoirs, tanks, vats and similar containers	Free	
74198020	- - - Articles of copper alloys electro-plated with nickel-silver	Free	
74198030	- - - Articles of brass	Free	
74198040	- - - Copper worked articles	Free	
74198050	- - - Copper chain	Free	
74198090	- - - Other articles of copper	Free	
74199100	Other : -- Cast, moulded, stamped or forged, but not further worked	DELETED	
741999	Other : -- Other	DELETED	
74199910	Reservoirs, tanks, vats and similar containers of a capacity above 300 l	DELETED	
74199920	Articles of copper alloys electro-plated with nickel-silver	DELETED	
74199930	Articles of brass	DELETED	
74199940	Copper worked articles	DELETED	
74199990	Other articles of copper	DELETED	
81039000	Other	DELETED	
81039100	- - Crucibles	Free	

81039900	-- Other	Free	
810600	- Bismuth and articles thereof, including waste and scrap:	DELETED	
81060010	Bismuth, unwrought	DELETED	
81060020	Waste and scrap of bismuth and bismuth alloys	DELETED	
81060030	Bismuth, wrought	DELETED	
81060090	Other	DELETED	
810610	- <i>Containing more than 99.99 % of bismuth, by weight:</i>		
81061010	--- Bismuth, unwrought	Free	
81061020	--- Article of bismuth	Free	
81061090	--- Other	Free	
810690	- <i>Other:</i>		
81069010	--- Waste and scrap of bismuth and bismuth alloys	Restricted	
81069090	--- Other	Free	
8107	Cadmium and articles thereof, including waste and scrap.	DELETED	
81072000	Unwrought cadmium; powders	DELETED	
81073000	Waste and scrap	DELETED	
810790	Other	DELETED	
81079010	Cadmium, wrought	DELETED	
81079090	Other	DELETED	
8109	Zirconium and articles thereof, including waste and scrap.	DELETED	
81092000	Unwrought zirconium; powders	DELETED	
	- <i>Unwrought zirconium; powders:</i>		
81092100	-- Containing less than 1 part hafnium to 500 parts zirconium by weight	Free	Import of Zirconium powder is, however, Restricted.
81092900	-- Other	Free	Import of Zirconium powder is, however, Restricted.
81093000	Waste and scrap	DELETED	
	- <i>Waste and scrap:</i>		
81093100	-- Containing less than 1 part hafnium to 500 parts zirconium by weight	Restricted	
81093900	-- Other	Restricted	

81099000	Other	DELETED	
	- <i>Other:</i>		
81099100	-- Containing less than 1 part hafnium to 500 parts zirconium by weight	Free	
81099900	-- Other	Free	
	- <i>Hafnium:</i>		
811231	-- <i>Unwrought; waste and scrap; powders:</i>		
81123110	--- Unwrought	Restricted	
81123120	--- Waste and scrap	Restricted	
81123130	--- Powders	Restricted	
81123900	-- Other	Free	
	- <i>Rhenium:</i>		
811241	-- <i>Unwrought; waste and scrap; powders:</i>		
81124110	--- Unwrought	Restricted	
81124120	--- Waste and scrap	Restricted	
81124130	--- Powders	Restricted	
81124900	-- Other	Free	
	- <i>Cadmium:</i>		
81126100	-- Waste and scrap	Restricted	Import of Cadmium powder is however restricted.
81126900	-- Other	Free	
84147000	- Gas-tight biological safety cabinets	Free	
84191200	-- Solar water heaters	Free	
84193100	Dryers : -- For agricultural products	DELETED	
84193200	Dryers : -- For wood, paper pulp, paper or paperboard	DELETED	
84193300	-- Lyophilisation apparatus, freeze drying units and spray dryers	Free	
84193400	-- Other, for agricultural products	Free	
84193500	-- Other, for wood, paper pulp, paper or paperboard	Free	
84213200	-- Catalytic converters or particulate filters, whether or not combined, for purifying or	Free	

	filtering exhaust gases from internal combustion engines		
84287000	- Industrial robots	Free	
846210	Forging or die-stamping Machines (including presses) and hammers	DELETED	
84621011	Hammers: ----Steam or air, single frame	DELETED	
84621012	Hammers: ----Steam or air, double frame	DELETED	
84621013	Hammers: ----Headers and upsetters	DELETED	
84621014	Hammers: ----Double acting counter blow, air or steam	DELETED	
84621019	Hammers: ----Other	DELETED	
84621020	Hammers: ----Forging machines	DELETED	
84621030	Hammers: ----Die stamping machines	DELETED	
84622100	Bending, folding, straightening or flattening machines (including passes) : -- Numerically controlled	DELETED	
846229	Bending, folding, straightening or flattening machines (including passes) : -- Other	DELETED	
84622910	Bending and straightening machines	DELETED	
84622920	Press brakes	DELETED	
84622930	Other rotary head and ram type	DELETED	
84622990	Other	DELETED	
84623100	Shearing machines (including presses), other than combined punching and shearing machines : -- Numerically controlled	DELETED	
846239	Shearing machines (including presses), other than combined punching and shearing machines : -- Other	DELETED	
84623910	Plate and sheet shears (guillotine)	DELETED	

84623920	Bar and angle shearing and cropping	DELETED	
84623990	Other	DELETED	
84624100	Punching or notching machines (including presses), including combined punching and shearing machines : -- Numerically controlled	DELETED	
846249	Punching or notching machines (including presses), including combined punching and shearing machines : -- Other	DELETED	
84624910	Punching machines (including turret)	DELETED	
84624920	Combination of punching, shearing and cropping machines	DELETED	
84624930	Nibbling machines	DELETED	
84624990	Other	DELETED	
846291	Other : -- Hydraulic presses	DELETED	
84629110	Hydraulic extension	DELETED	
84629190	Other	DELETED	
846299	Other : -- Other	DELETED	
84629911	Pneumatic, inclinable and vertical presses: ----Pneumatic presses	DELETED	
84629912	Pneumatic, inclinable and vertical presses: ----Inclinable presses	DELETED	
84629913	Pneumatic, inclinable and vertical presses: ----Vertical gap of frame presses	DELETED	
84629914	Pneumatic, inclinable and vertical presses: ----Vertical straight presses	DELETED	
84629915	Pneumatic, inclinable and vertical presses: ----Vertical forging presses	DELETED	
84629919	Pneumatic, inclinable and vertical presses: ----Other	DELETED	

84629920	Pneumatic, inclinable and vertical presses: ----Dieing or lobbing machine presses	DELETED	
84629930	Pneumatic, inclinable and vertical presses: ----Transfer and multiple presses	DELETED	
84629940	Pneumatic, inclinable and vertical presses: ----Horizontal presses	DELETED	
84629950	Pneumatic, inclinable and vertical presses: ----Friction screw presses	DELETED	
84629960	Pneumatic, inclinable and vertical presses: ----Knuckle joint presses	DELETED	
84629970	Pneumatic, inclinable and vertical presses: ----Coining joint presses	DELETED	
84629990	Pneumatic, inclinable and vertical presses: ----Other	DELETED	
	<i>- Hot forming machines for forging, die forging (including presses) and hot hammers:</i>		
84621100	- - Closed die forging machines	Free	
84621900	- - Other	Free	
	- Bending, folding, straightening or flattening machines (including press brakes) for flat products:		
84622200	- - Profile forming machines	Free	
84622300	- - Numerically controlled press brakes	Free	
84622400	- - Numerically controlled panel benders	Free	
84622500	- - Numerically controlled roll forming machines	Free	
84622600	- - Other numerically controlled bending, folding, straightening or flattening machines	Free	
84622900	- - Other	Free	
	<i>- Slitting lines, cut-to-length lines and other shearing</i>		

	<i>machines (excluding presses) for flat products, other than combined punching and shearing machines:</i>		
84623200	- - Slitting lines and cut-to-length lines	Free	
84623300	- - Numerically controlled shearing machines	Free	
84623900	- - Other	Free	
	<i>- Punching, notching or nibbling machines (excluding presses) for flat products including combined punching and shearing machines:</i>		
84624200	- - Numerically controlled	Free	
84624900	- - Other	Free	
	<i>- Machines for working tube, pipe, hollow section and bar (excluding presses):</i>		
84625100	- - Numerically controlled	Free	
84625900	- - Other	Free	
	<i>- Cold metal working presses:</i>		
84626100	- - Hydraulic presses	Free	
84626200	- - Mechanical presses	Free	
84626300	- - Servo-presses	Free	
84626900	- - Other	Free	
84629000	- Other	Free	
84798300	- - Cold isostatic presses	Free	
848250	Other cylindrical roller bearings	DELETED	
84825011	Radial type: ----Of bore diameter not exceeding 50 mm	DELETED	
84825012	Radial type: ----Of bore diameter exceeding 50 mm but not exceeding 100 mm	DELETED	
84825013	Radial type: ----Of bore diameter exceeding 100 mm	DELETED	
84825021	Thrust roller bearings: ----Of bore diameter not exceeding 50 mm	DELETED	

84825022	Thrust roller bearings: ----Of bore diameter exceeding 50 mm but not exceeding 100 mm	DELETED	
84825023	Thrust roller bearings: ----Of bore diameter exceeding 100 mm	DELETED	
84825000	- Other cylindrical roller bearings, including cage and roller assemblies	Free	
8485	MACHINES FOR ADDITIVE MANUFACTURING		
84851000	- By metal deposit	Free	
84852000	- By plastics or rubber deposit	Free	
84853000	- By plaster, cement, ceramics or glass deposit	Free	
84858000	- Other	Free	
84859000	- Parts	Free	
	- <i>Photovoltaic DC generators:</i>		
85017100	- - Of an output not exceeding 50 W	Free	
85017200	- - Of an output exceeding 50 W	Free	
85018000	- Photovoltaic AC generators	Free	
85074000	Nickel-iron	DELETED	
85141000	Resistance heated furnaces and ovens	DELETED	
	- <i>Resistance heated furnaces and ovens:</i>		
85141100	- - Hot isostatic presses	Free	
85141900	- - Other	Free	
851430	- Other furnaces and ovens:	DELETED	
85143010	For melting	DELETED	
85143090	Other	DELETED	
85143100	- - Electron beam furnaces	Free	
85143200	- - Plasma and vacuum arc furnaces	Free	
85143900	- - Other	Free	
851712	Telephone sets, including telephones for cellular networks or for other wireless networks :	DELETED	

	-- Telephones for cellular networks or for other wireless networks		
85171211	Mobile phones, other than push button type	DELETED	
85171219	Mobile phones, push button type	DELETED	
85171290	--- Telephones for other wireless networks	DELETED	
85171300	- - Smartphones	Free	
85171400	- - Other telephones for cellular networks or for other wireless networks	Free	
851770	Parts	DELETED	
85177010	Populated, loaded or stuffed Printed Circuit Boards	DELETED	
85177090	Other	DELETED	
	<i>-Parts:</i>		
85177100	- - Aerials and aerial reflectors of all kinds; parts suitable for use therewith	Free	
851779	- - <i>Other:</i>		
85177910	- - - Populated, loaded or stuffed printed circuit boards	Free	
85177990	- - - Other	Free	
85195000	Telephone answering machines	DELETED	
85198100	-- Using magnetic, optical or semiconductor media	Free	Import of telephone answering machine shall conform to IS 13252:2010
8524	FLAT PANEL DISPLAY MODULES, WHETHER OR NOT INCORPORATING TOUCH-SENSITIVE SCREENS		
	<i>- Without drivers or control circuits:</i>		
85241100	- - Of liquid crystals	Restricted	
85241200	- - Of organic light-emitting diodes (OLED)	Restricted	
85241900	- - Other	Restricted	
	<i>- Other:</i>		
85249100	- - Of liquid crystals	Restricted	

85249200	- - Of organic light-emitting diodes (OLED)	Restricted	
85249900	- - Other	Restricted	
852580	Television cameras, digital cameras and video camera recorders	DELETED	
85258010	Television Cameras	DELETED	
85258020	Digital cameras	DELETED	
85258030	Video cameras recorders	DELETED	
85258090	Other	DELETED	
	<i>- Television cameras, digital cameras and video camera recorders:</i>		
85258100	- - High-speed goods as specified in sub-heading Note 1 to this Chapter	Restricted	
85258200	- - Other, radiation-hardened or radiation-tolerant goods as specified in sub-heading Note 2 to this Chapter	Restricted	
85258300	- - Other, night vision goods as specified in sub-heading Note 3 to this Chapter	Restricted	
85258900	- - Other	Restricted	
85299030	Open cell for television set	DELETED	
85395000	Light-emitting diode (LED) lamps	DELETED	
	<i>- Light-emitting diode (LED) light sources:</i>		
85395100	- - Light-emitting diode (LED) modules	Free	
85395200	- - Light-emitting diode (LED) lamps	Free	
854140	<i>- Photosensitive semi-conductor devices, including photo voltaic cells whether or not assembled in modules or made up into panels; light-emitting diodes (LED) :</i>	DELETED	
85414011	Photocells: ----Solar cells whether or not assembled in modules or panels	DELETED	
85414012	Solar cells, assembled in modules or made up into panels	DELETED	

85414019	Photocells: ----Other	DELETED	
85414020	Photocells: ----Light emitting diodes (electro luminescent)	DELETED	
85414090	Photocells: ----Other	DELETED	
	- <i>Photosensitive semiconductor devices, including photovoltaic cells whether or not assembled in modules or made up into panels; light-emitting diodes (LED):</i>		
85414100	- - Light-emitting diodes (LED)	Free	
85414200	- - Photovoltaic cells not assembled in modules or made up into panels	Free	
85414300	- - Photovoltaic cells assembled in modules or made up into panels	Free	
85414900	- - Other	Free	
85415000	Other semi-conductors devices	DELETED	
	- <i>Other semiconductor devices:</i>		
85415100	- - Semiconductor-based transducers	Free	
85415900	- - Other	Free	
85434000	- Electronic cigarettes and similar personal electric vaporising devices	Prohibited	Import of electronic cigarettes (e-cigarettes) or any parts or components thereof such as refill pods, atomisers, cartridges etc, including all forms of Electronic Nicotine Delivery Systems, Heat Not Burn Products, e-Hookah and the like devices by whatever name and shape, size or form it may have, but does not include any products licensed under the Drugs and Cosmetics Act, 1940 is Prohibited in accordance with the Prohibition of Electronic Cigarettes' (Production, Manufacture, Import, Exports, Transport, Sale, Distribution, Storage and Advertisement) Act, 2019

8548	Waste and scrap of primary cells, primary batteries and electric accumulators; spent primary cells, spent primary batteries and spent electric accumulators; electrical parts of machinery or apparatus, not specified or included elsewhere in this Chapter	DELETED	
85480000	electrical parts of machinery or apparatus, not specified or included elsewhere in this chapter	Restricted	
854810	Waste and scrap of primary cells, primary batteries and electric accumulators; spent primary cells, spent primary batteries and spent electric accumulators	DELETED	
85481010	Battery scrap, namely the following: Lead battery plates covered by ISRI code word Rails; Battery lugs covered by ISRI code word Rakes	DELETED	
85481020	Battery wastes, namely the following; Scrap drained or dry while intact, lead batteries covered by ISRI code word Rains, Scrap wet whole intact lead batteries covered by ISRI code word Rink, Scrap industrial intact lead cells covered by ISRI code word Rono, Scrap whole intact industrial lead batteries covered by ISRI code word Roper, edison batteries covered by ISRI code word Vaunt	DELETED	
85481090	Other waste and scrap	DELETED	
85489000	Other	DELETED	
8549	ELECTRICAL AND ELECTRONIC WASTE AND SCRAP		
	- Waste and scrap of primary cells, primary batteries and electric accumulators; spent primary cells, spent primary		

	batteries and spent electric accumulators:		
85491100	-- Waste and scrap of lead-acid accumulators; spent lead-acid accumulators	Restricted	
85491200	-- Other, containing lead, cadmium or mercury	Restricted	
85491300	-- Sorted by chemical type and not containing lead, cadmium or mercury	Restricted	
85491400	-- Unsorted and not containing lead, cadmium or mercury	Restricted	
85491900	-- Other	Restricted	
	<i>- Of a kind used principally for the recovery of precious metal:</i>		
85492100	-- Containing primary cells, primary batteries, electric accumulators, mercury-switches, glass from cathode ray tubes or other activated glass, or electrical or electronic components containing cadmium, mercury, lead or polychlorinated biphenyls (PCBs)	Restricted	
85492900	-- Other	Restricted	
	<i>- Other electrical and electronic assemblies and printed circuit boards:</i>		
85493100	-- Containing primary cells, primary batteries, electric accumulators, mercury-switches, glass from cathode ray tubes or other activated glass, or electrical or electronic components containing cadmium, mercury, lead or polychlorinated biphenyls (PCBs)	Restricted	
85493900	-- Other	Restricted	
	<i>- Other:</i>		
85499100	-- Containing primary cells, primary batteries, electric accumulators, mercury-switches, glass from cathode ray tubes or other activated	Restricted	

	glass, or electrical or electronic components containing cadmium, mercury, lead or polychlorinated biphenyls (PCBs)		
85499900	--Other	Restricted	
870120	Road tractors for semi-trailers	DELETED	
87012010	Of Engine capacity not exceeding 1800 cc	DELETED	
87012090	Other	DELETED	
	<i>- Road tractors for semi-trailers:</i>		
87012100	- - With only compression-ignition internal combustion piston engine (diesel or semi-diesel)	Free	
87012200	- - With both compression-ignition internal combustion piston engine (diesel or semi-diesel) and electric motor as motors for propulsion	Free	
87012300	- - With both spark-ignition internal combustion piston engine and electric motor as motors for propulsion	Free	
87012400	- - With only electric motor for propulsion	Free	
87012900	- - Other	Free	
87041090	Other	DELETED	
870421	Other, with compression-ignition internal combustion piston engine (diesel or semi-diesel) : -- g.v.w. not exceeding 5 tonnes	DELETED	
	<i>- Other, with only compression-ignition internal combustion piston engine (diesel or semi-diesel):</i>		
87042100	- - g.v.w. not exceeding 5 tonnes	Free	
87042110	Refrigerated	DELETED	
87042120	Three-wheeled motor vehicles	DELETED	
87042190	Other	DELETED	
870422	Other, with compression-ignition internal combustion	DELETED	

	piston engine (diesel or semi-diesel) : -- g.v.w. exceeding 5 tonnes but not exceeding 20 tonnes		
87042200	-- g.v.w. exceeding 5 tonnes but not exceeding 20 tonnes	Free	
87042211	Lorries and trucks: ----Refrigerated	DELETED	
87042219	Lorries and trucks: ----Other	DELETED	
87042290	Lorries and trucks: ----Other	DELETED	
870423	Other, with compression-ignition internal combustion piston engine (diesel or semi-diesel) : -- g.v.w. exceeding 20 tonnes	DELETED	
87042300	-- g.v.w. exceeding 20 tonnes	Free	
87042311	Lorries and trucks: ----Refrigerated	DELETED	
87042319	Lorries and trucks: ----Other	DELETED	
87042390	Lorries and trucks: ----Other	DELETED	
870431	Other, with spark-ignition internal combustion piston engine : -- g.v.w. not exceeding 5 tonnes	DELETED	
	<i>- Other, with only spark-ignition internal combustion piston engine</i>		
87043100	-- g.v.w. not exceeding 5 tonnes	Free	
87043110	Refrigerated	DELETED	
87043120	Three-wheeled motor vehicles	DELETED	
87043190	Other	DELETED	
870432	Other, with spark-ignition internal combustion piston engine : -- g.v.w. exceeding 5 tonnes	DELETED	
87043200	-- g.v.w. exceeding 5 tonnes	Free	
87043211	Lorries and trucks: ----Refrigerated	DELETED	
87043219	Lorries and trucks: ----Other	DELETED	

87043290	Lorries and trucks: ----Other	DELETED	
	- <i>Other, with both compression-ignition internal combustion piston engine (diesel or semi-diesel) and electric motor as motors for propulsion:</i>		
87044100	-- g.v.w. not exceeding 5 tonnes	Free	
87044200	-- g.v.w. exceeding 5 tonnes but not exceeding 20 tonnes	Free	
87044300	-- g.v.w. exceeding 20 tonnes	Free	
	- <i>Other, with both spark-ignition internal combustion piston engine and electric motor as motors for propulsion:</i>		
87045100	-- g.v.w. not exceeding 5 tonnes	Free	
87045200	-- g.v.w. exceeding 5 tonnes	Free	
87046000	- Other with only electric motor for propulsion	Free	
87082200	-- Front windcreens (windshields), rear windows and other windows specified in Sub-heading Note 1 to this Chapter	Free	
8803	PARTS OF GOODS OF HEADING 8801 OR 8802	DELETED	
88031000	Propellers and rotors and parts thereof	DELETED	
88032000	Under-carriages and parts thereof	DELETED	
88033000	Other parts of aeroplanes or helicopters	DELETED	
88039000	Other	DELETED	
8806	UNMANNED AIRCRAFT		
88061000	- Designed for the carriage of passengers	Prohibited	Subject to Policy Condition No.03 of Chapter-88
	- <i>Other, for remote-controlled flight only:</i>		
88062100	-- With maximum take-off weight not more than 250 g	Prohibited	Subject to Policy Condition No.03 of Chapter-88

88062200	- - With maximum take-off weight more than 250 g but not more than 7 kg	Prohibited	Subject to Policy Condition No.03 of Chapter-88
88062300	- - With maximum take-off weight more than 7 kg but not more than 25 kg	Prohibited	Subject to Policy Condition No.03 of Chapter88
88062400	- - With maximum take-off weight more than 25 kg but not more than 150 kg	Prohibited	Subject to Policy Condition No.03 of Chapter-88
88062900	- - Other	Prohibited	Subject to Policy Condition No.03 of Chapter-88
	- <i>Other:</i>		
88069100	- - With maximum take-off weight not more than 250 g	Prohibited	Subject to Policy Condition No.03 of Chapter-88
88069200	- - With maximum take-off weight more than 250 g but not more than 7 kg	Prohibited	Subject to Policy Condition No.03 of Chapter-88
88069300	- - With maximum take-off weight more than 7 kg but not more than 25 kg	Prohibited	Subject to Policy Condition No.03 of Chapter-88
88069400	- - With maximum take-off weight more than 25 kg but not more than 150 kg	Prohibited	Subject to Policy Condition No.03 of Chapter-88
88069900	- - Other	Prohibited	Subject to Policy Condition No.03 of Chapter-88
8807	PARTS OF GOODS OF HEADING 8801, 8802 OR 8806		
88071000	- Propellers and rotors and parts thereof	Free	Reconditioned/ second hand parts of goods of heading 8801 and 8802 are also free
88072000	- Under-carriages and parts thereof	Free	Reconditioned/ second hand parts of goods of heading 8801 and 8802 are also free
88073000	- Other parts of airplanes, helicopters or unmanned aircraft	Free	Reconditioned/ second hand parts of goods of heading 8801 and 8802 are also free
88079000	- Other	Free	Reconditioned/ second hand parts of goods of heading 8801 and 8802 are also free
89031000	- Inflatable	DELETED	
	- <i>Inflatable (including rigid hull inflatable) boats:</i>		
89031100	- - Fitted or designed to be fitted with a motor, unladen (net) weight (excluding the motor) not exceeding 100 kg	Free	

89031200	-- Not designed for use with a motor and unladen (net) weight not exceeding 100 kg	Free	
89031900	-- Other	Free	
	- <i>Sailboats, other than inflatable, with or without auxiliary motor:</i>		
89032100	-- Of a length not exceeding 7.5 m	Free	
89032200	-- Of a length exceeding 7.5 m but not exceeding 24 m	Free	
89032300	-- Of a length exceeding 24 m	Free	
	- <i>Motorboats, other than inflatable, not including outboard motorboats:</i>		
89033100	-- Of a length not exceeding 7.5 m	Free	
89033200	-- Of a length exceeding 7.5 m but not exceeding 24 m	Free	
89033300	-- Of a length exceeding 24 m	Free	
89039100	-- Sail boats, with or without auxiliary motor	DELETED	
89039200	-- Motorboats, other than outboard motorboats	DELETED	
	- <i>Other:</i>		
89039300	-- Of a length not exceeding 7.5 m	Free	
89039900	-- Other	Free	
890399	-- Other :	DELETED	
89039910	--- Canoes	DELETED	
89039990	--- Other	DELETED	
90065100	-- With a through-the-lens view-finder [single lens reflex (SLR)] for roll film of a width not exceeding 35 mm	DELETED	
90065200	-- Other, for roll film of a width less than 35 mm	DELETED	
901380	- Other devices, appliances and instruments :	DELETED	
90138000	- Other devices, appliances and instrument	Free	
90138010	--- Liquid crystal devices (LCD)	DELETED	

90138090	--- Other	DELETED	
901390	- Parts and accessories:	DELETED	
90139000	- Parts and accessories	Free	
90139010	--- For liquid crystal devices (LCD)	DELETED	
90139090	--- Other	DELETED	
902780	- Other instruments and apparatus:	DELETED	
90278010	--- Viscometers	DELETED	
90278020	--- Calorimeters	DELETED	
90278030	--- Instruments and apparatus for measuring the surface or interfacial tension of liquids	DELETED	
90278040	--- Nuclear magnetic resonance instruments	DELETED	
90278090	--- Other	DELETED	
	- <i>Other instruments and apparatus:</i>		
90278100	- - Mass spectrometres	Free	
902789	- - <i>Other:</i>		
90278910	- - - Viscometres	Free	
90278920	- - - Calorimetres	Free	
90278930	- - - Instruments and apparatus for measuring the surface or interfacial tension of liquids	Free	
90278990	--- Other	Free	
911410	- Springs, including hair-springs :	DELETED	
91141010	--- For watches	DELETED	
91141020	--- For clocks	DELETED	
91149040	- - - Springs, including hair-springs	Free	
94013000	- Swivel seats and variable height adjustment	DELETED	
	“- <i>Swivel seats with variable height adjustment:</i>		
94013100	- - Of wood	Free	
94013900	- - Other	Free	
94014000	- Seats other than garden seats or camping equipment, convertible into beds	DELETED	

	- <i>Seats other than garden seats or camping equipment, convertible into beds:</i>		
94014100	-- Of wood	Free	
94014900	-- Other	Free	
94019000	- Parts	DELETED	
	- <i>Parts:</i>		
94019100	-- Of wood	Free	
94019900	-- Other	Free	
94039000	- Parts	DELETED	
	- <i>Parts:</i>		
94039100	-- Of wood	Free	
94039900	-- Other	Free	
940440	- Quilts, bedspreads, eiderdowns and duvets (comforters):		
94044010	--- Quilts	Free	
94044020	--- Bedspreads	Free	
94044030	--- Eiderdowns	Free	
94044040	--- Duvets (comforters)	Free	
94049000	- Other	Free	
94049011	---- Filled with feathers or down	DELETED	
94049019	---- Other	DELETED	
94049091	---- Filled with feathers or down	DELETED	
94049099	---- Other	DELETED	
940510	- Chandeliers and other electric ceiling or wall lighting fittings, excluding those of a kind used for lighting public open spaces or thorough fares :	DELETED	
94051010	--- Hanging lamps, complete fittings	DELETED	
94051020	--- Wall lamps	DELETED	
94051090	--- Other	DELETED	
	- --- <i>Chandeliers and other electric ceiling or wall lighting fittings, excluding those of a kind used for</i>		

	<i>lighting public open spaces or thoroughfares:</i>		
94051100	-- Designed for use solely with light-emitting diode (LED) light sources	Free	
94051900	-- Other	Free	
940520	- Electric table, desk, bedside or floor-standing lamps :	DELETED	
94052010	--- Table lamps, complete fittings	DELETED	
94052090	--- Other	DELETED	
	<i>- Electric table, desk, bedside or floor-standing luminaires:</i>		
94052100	-- Designed for use solely with light-emitting diode (LED) light sources	Free	
94052900	-- Other	Free	
94053000	- Lighting sets of a kind used for Christmas trees	DELETED	
	<i>- Lighting strings of a kind used for Christmas trees:</i>		
94053100	-- Designed for use solely with light-emitting diode (LED) light sources	Free	
94053900	-- Other	Free	
940540	- Other electric lamps and lighting fittings :	DELETED	
94054010	--- Searchlights and spotlights	DELETED	
94054090	--- Other	DELETED	
	<i>- Other electric luminaires and lighting fittings:</i>		
94054100	-- Photovoltaic, designed for use solely with light-emitting diode (LED) light sources	Free	
94054200	-- Other, designed for use solely with light-emitting diode (LED) light sources	Free	
94054900	-- Other	Free	
940550	- Non-electrical lamps and lighting fittings :	DELETED	
94055000	- Non-electrical luminaires and lighting fittings	Free	
94055010	--- Hurricane lanterns	DELETED	
94055020	--- Miner's safety lamps	DELETED	

94055031	---- Kerosene pressure lanterns	DELETED	
94055039	---- Other	DELETED	
94055040	--- Solar lanterns or lamps	DELETED	
94055051	---- Metal	DELETED	
94055059	---- Other	DELETED	
940560	- Illuminated signs, illuminated name-plates and the like :	DELETED	
94056010	--- Of plastic	DELETED	
94056090	--- Of other materials	DELETED	
94056100	-- Designed for use solely with light-emitting diode (LED) light sources	Free	
94056900	- - Other	Free	
94062000	- Modular building units, of steel	Free	
	- <i>Amusement park rides and water park amusements:</i>		
95082100	- - Roller coasters	Free	
95082200	- - Carousels, swings and roundabouts	Free	
95082300	- - Dodge'em cars	Free	
95082400	- - Motion simulators and moving theatres	Free	
95082500	- - Water rides	Free	
95082600	- - Water park amusements	Free	
95082900	- - Other	Free	
95083000	- Fairground amusements	Free	
95084000	- Travelling theatres	Free	
95089000	- Other	DELETED	
970110	- Paintings, drawings and pastels	DELETED	
97011010	--- PLAQUES ----Madhubani paintings (on textiles)	DELETED	
97011020	--- PLAQUES ----Kalamkari paintings (on textiles)	DELETED	
97011030	--- PLAQUES ----Rajasthani paintings (on textiles)	DELETED	
97011090	--- PLAQUES ----Other	DELETED	
	- <i>Of an age exceeding 100 years:</i>		

97012100	- - Paintings, drawings and pastels	Free	
97012200	- - Mosaics	Free	
97012900	- - Other	Free	
970190	- Other	DELETED	
97019091	--- Domestic articles of wood (hand decorated)	DELETED	
97019092	--- Restaurant decoration of plastics	DELETED	
97019099	--- Other	DELETED	
	- <i>Other:</i>		
97019100	- - Paintings, drawings and pastels	Free	
97019200	- - Mosaics	Free	
97019900	- - Other	Free	
9702	ORIGINAL ENGRAVINGS, PRINTS AND LITHOGRAPHS		
97020000	Original engravings, prints and lithographs	DELETED	
97021000	- - Paintings, drawings and pastels	Free	
97029000	- - Paintings, drawings and pastels	Free	
970300	Original sculptures and statuary, in any material	DELETED	
97030010	--- Original sculptures and statuary, in metal	DELETED	
97030020	--- Original sculptures and statuary, in stone	DELETED	
97030090	--- Original sculptures and statuary, in other u 10% - materials	DELETED	
970310	- Of an age exceeding 100 years:		
97031010	--- Of metal	Free	
97031020	--- Of stone	Free	
97031090	--- Other	Free	
970390	- <i>Other:</i>		
97039010	--- Of metal	Free	
97039020	--- Of stone	Free	
97039090	--- Other	Free	

970500	- Collections and collectors' pieces of zoological, botanical, mineralogical, anatomical, historical, archaeological, palaeontological, ethnographic or numismatic interest:	DELETED	
97050010	--- Stuffed animals and birds (taxidermy)	DELETED	
97050020	--- Other	DELETED	
97051000	- Collections and collectors' pieces of archaeological, ethnographic or historical interest	Restricted	
97052100	- - Human specimens and parts thereof	Restricted	
97052200	- - Extinct or endangered species and parts thereof	Restricted	
97052900	- - Other	Restricted	
	- <i>Collections and collectors' pieces of numismatic interest:</i>		
97053100	- - Of an age exceeding 100 years	Restricted	
97053900	- - Other	Restricted	
9706	ANTIQUES OF AN AGE EXCEEDING 100 YEARS		
97060000	ANTIQUES OF AN AGE EXCEEDING ONE HUNDRED YEARS	DELETED	
97061000	- Of an age exceeding 250 years	Free	The importer must abide by the laws/rules relating to export of such item, of the country from where imports are sought to be made
97069000	-Other	Free	The importer must abide by the laws/rules relating to export of such item, of the country from where imports are sought to be made

Annexure referred to in DGFT Notification No. 54/2015-20 dated 09.02.2022 regarding ‘Indian Trade Classification (Harmonised System) of Import Items, 2022 [ITC (HS), 2022]’

- (1) in Chapter 2, in the Note—
- (i) after clause (a), the following clause shall be inserted, namely: —
- “(b) edible, non-living insects (heading 0410);” ;
- (ii) the existing clauses (b) and (c) shall respectively be re-lettered as clauses (c) and (d);
- (2) in Chapter 3, —
- (i) after Note 2, the following Note shall be inserted, namely: —
- “3. Headings 0305 to 0308 do not cover flours, meals and pellets, fit for human consumption (heading 0309).”;
- (ii) in heading 0302, for the entry in column (2), —
- (a) occurring after tariff item 03022900 and the entries relating thereto, the following entry shall be substituted, namely: —
- “- Tunas (of the genus *Thunnus*), skipjack tuna (stripe-bellied bonito) (*Katsuwonuspelamis*), excluding edible fish offal of sub-headings 030291 to 030299.”;
- (b) occurring against tariff item 03023300, the following entry shall be substituted, namely: —
- “- Skipjack tuna (stripe-bellied bonito) (*Katsuwonuspelamis*)”;
- (c) occurring against tariff item 03025500, the following entry shall be substituted, namely: —
- “- Alaska Pollock (*Theragra chalcogramma*)”;
- (iii) in heading 0303, for the entry in column (2), —
- (a) occurring after tariff item 0303 39 00 and the entries relating thereto, the following entry shall be substituted, namely: —
- “- Tunas (of the genus *Thunnus*), skipjack tuna (stripe-bellied bonito) (*Katsuwonuspelamis*), excluding edible fish offal of sub-headings 030391 to 030399.”;
- (b) occurring against tariff item 03034300, the following entry shall be substituted, namely: —
- “- Skipjack tuna (stripe-bellied bonito) (*Katsuwonuspelamis*)”;
- (c) occurring against tariff item 0303 67 00, the following entry shall be substituted, namely: —
- “- Alaska Pollock (*Theragra chalcogramma*)”;
- (iv) in heading 0304, for the entry in column (2), —
- (a) occurring against tariff item 03047500, the following entry shall be substituted, namely: —
- “- Alaska Pollock (*Theragra chalcogramma*)”;
- (b) occurring against tariff item 03048700, the following entry shall be substituted, namely: —

“- - Tunas (of the genus *Thunnus*), skipjack tuna (stripe-bellied bonito) (*Katsuwonus pelamis*)”;

(c) occurring against tariff item 03049400, the following entry shall be substituted, namely: —

“- - Alaska Pollock (*Theragra chalcogramma*)”;

(d) occurring against tariff item 03049500, the following entry shall be substituted, namely: —

“-- Fish of the families (*Bregmacerotidae*, *Euclichthyidae*, *Gadidae*, *Macrouridae*, *Melanonidae*, *Merlucciidae*, *Moridae* and *Muraenolepididae*,) other than Alaska Pollock (*Theragra chalcogramma*)”;

(v) in heading 0305, —

(a) for the entry in column (2) occurring against the heading 0305, the following entry shall be substituted, namely: —

“FISH, DRIED, SALTED OR IN BRINE; SMOKED FISH, WHETHER OR NOT COOKED BEFORE OR DURING THE SMOKING PROCESS”;

(vi) in heading 0306, for the entry in column (2), —

(a) occurring against the heading 0306, the following entry shall be substituted, namely: —

“CRUSTACEANS, WHETHER IN SHELL OR NOT, LIVE, FRESH, CHILLED, FROZEN, DRIED, SALTED OR IN BRINE; SMOKED CRUSTACEANS, WHETHER IN SHELL OR NOT, WHETHER OR NOT COOKED BEFORE OR DURING THE SMOKING PROCESS; CRUSTACEANS, IN SHELL, COOKED BY STEAMING OR BY BOILING IN WATER, WHETHER OR NOT CHILLED, FROZEN, DRIED, SALTED OR INBRINE”;

(b) occurring against tariff item 03061900, the following entry shall be substituted, namely: —

“- -Other”;

(c) occurring against tariff item 03063900, the following entry shall be substituted, namely: —

“- -Other”;

(d) occurring against tariff item 03069900, the following entry shall be substituted, namely: —

“- -Other”;

(vii) in heading 0307, for the entry in column (2), —

(a) occurring against the heading 0307, the following entry shall be substituted, namely: —

“MOLLUSCS, WHETHER IN SHELL OR NOT, LIVE, FRESH, CHILLED, FROZEN, DRIED, SALTED OR IN BRINE; SMOKED MOLLUSCS, WHETHER IN SHELL OR NOT, WHETHER OR NOT COOKED BEFORE OR DURING THE SMOKING PROCESS”;

(b) occurring after tariff item 0307 19 00 and the entries relating thereto, the following entry shall be substituted, namely: —

“- Scallops and other molluscs of the family *Pectinidae*”;

(c) occurring after tariff item 0307 88 00 and the entries relating thereto, the following entry shall be substituted, namely: —

“- Other”;

(viii) in heading 0308, for the entry in column (2), occurring against the heading 0308, the following entry shall be substituted, namely: —

“AQUATIC INVERTEBRATES OTHER THAN CRUSTACEANS AND MOLLUSCS, LIVE, FRESH, CHILLED, FROZEN, DRIED, SALTED OR IN BRINE; SMOKED AQUATIC INVERTEBRATES OTHER THAN CRUSTACEANS AND MOLLUSCS, WHETHER OR NOT COOKED BEFORE OR DURING THE SMOKING PROCESS”;

(3) in Chapter 4, —

(i) after Note 1, the following Note shall be inserted, namely: —

“2. For the purposes of heading 0403, yogurt may be concentrated or flavoured and may contain added sugar or other sweetening matter, fruit, nuts, cocoa, chocolate, spices, coffee or coffee extracts, plants, parts of plants, cereals or bakers’ wares, provided that any added substance is not used for the purpose of replacing, in whole or in part, any milk constituent, and the product retains the essential character of yogurt.”;

(ii) the existing Notes 2 and 3 shall respectively be re-numbered as Notes 3 and 4;

(iii) for existing Note 4, the following Notes shall be substituted, namely :—

“5. This Chapter does not cover:

(a) non-living insects, unfit for human consumption (heading 0511);

(b) products obtained from whey, containing by weight more than 95% lactose, expressed as anhydrous lactose, calculated on the dry matter (heading 1702);

(c) products obtained from milk by replacing one or more of its natural constituents (for example, butyric fats) by another substance (for example, oleic fats) (heading 1901 or 2106); or

(d) Albumins (including concentrates of two or more whey proteins, containing by weight more than 80% whey proteins, calculated on the dry matter) (heading 3502) or globulins (heading 3504).

6. For the purposes of heading 0410, the term “insects” means edible non-living insects, whole or in parts, fresh, chilled, frozen, dried, smoked, salted or in brine, as well as flours and meals of insects, fit for human consumption. However, it does not cover edible non-living insects otherwise prepared or preserved (generally Section IV).”;

(iv) in heading 0403, —

(a) for the entry in column (2) occurring against the heading 0403, the following entry shall be substituted, namely: —

“YOGURT; BUTTERMILK, CURDLED MILK AND CREAM, KEPHIR AND OTHER FERMENTED OR ACIDIFIED MILK AND CREAM, WHETHER OR NOT CONCENTRATED OR CONTAINING ADDED SUGAR OR OTHER SWEETENING

MATTER OR FLAVOURED OR CONTAINING ADDED FRUIT, NUTS OR COCOA”;

(v) in heading 0410, for the entry in column (2), occurring against the heading 0410, the following entry shall be substituted, namely: —

“INSECTS AND OTHER EDIBLE PRODUCTS OF ANIMAL ORIGIN, NOT ELSEWHERE SPECIFIED OR INCLUDED”

(4) in Chapter 7, —

(i) after Note 4, the following Note shall be inserted, namely: —

“5. Heading 0711 applies to vegetables which have been treated solely to ensure their provisional preservation during transport or storage prior to use (for example, by sulphur dioxide gas, in brine, in sulphur water or in other preservative solutions), provided they remain unsuitable for immediate consumption in that state.”;

(ii) in heading 0704, for the entry in column (2) occurring against tariff item 0704 10 00, the following entry shall be substituted, namely: —

“- Cauliflowers and broccoli”;

(iii) in heading 0711, for the entry in column (2) occurring against the heading 0711, the following entry shall be substituted, namely: —

“VEGETABLES PROVISIONALLY PRESERVED, BUT UNSUITABLE IN THAT STATE FOR IMMEDIATE CONSUMPTION”;

(5) in Chapter 8, —

(i) after Note 3, the following Note shall be inserted, namely: —

“4. Heading 0812 applies to fruit and nuts which have been treated solely to ensure their provisional preservation during transport or storage prior to use (for example, by sulphur dioxide gas, in brine, in sulphur water or in other preservative solutions), provided they remain unsuitable for immediate consumption in that state.”;

(ii) in heading 0805, for the entry in column (2) occurring against tariff item 0805 40 00, the following entry shall be substituted, namely: —

“- Grapefruit and pomelos”;

(iii) in heading 0812, for the entry in column (2) occurring against the heading 0812, the following entry shall be substituted, namely: —

“FRUIT AND NUTS PROVISIONALLY PRESERVED, BUT UNSUITABLE IN THAT STATE FOR IMMEDIATE CONSUMPTION”;

(6) in Chapter 10, in Note 1, for clause (b), the following clause shall be substituted, namely: —

“(b) This Chapter does not cover grains which have been hulled or otherwise worked. However, rice, husked, milled, polished, glazed, parboiled or broken remains classified in heading 1006. Similarly, quinoa from which the pericarp has been wholly or partly removed in order to separate the saponin, but which has not undergone any other processes, remains classified in heading 1008.”;

(7) in Section III, for the Section heading, the following Section heading shall be substituted, namely:
—

“ANIMAL, VEGETABLE OR MICROBIAL FATS AND OILS AND THEIR CLEAVAGE PRODUCTS; PREPARED EDIBLE FATS; ANIMAL OR VEGETABLE WAXES”;

(8) in Chapter 15, —

(i) for the Chapter heading, the following Chapter heading shall be substituted, namely: —

“Animal, vegetable or microbial fats and oils and their cleavage products; prepared edible fats; animal or vegetable waxes”;

(ii) for Sub-heading Note, the following Sub-heading Notes shall be substituted, namely: —

“Sub-heading Notes:

1. For the purposes of sub-heading 1509 30, virgin olive oil has a free acidity expressed as oleic acid not exceeding 2.0 g/ 100 g and can be distinguished from the other virgin olive oil categories according to the characteristics indicated in the Codex Alimentarius Standard 33-1981.
2. For the purposes of sub-headings 151411 and 151419, the expression "low erucic acid rape or colza oil" means the fixed oil which has an erucic acid content of less than 2% by weight.”;

(iii) for heading 1510, for the entry in column (2) occurring against the heading 1510, the following entry shall be substituted, namely :—

“OTHER OILS AND THEIR FRACTIONS, OBTAINED SOLELY FROM OLIVES, WHETHER OR NOT REFINED, BUT NOT CHEMICALLY MODIFIED, INCLUDING BLENDS OF THESE OILS OR FRACTIONS WITH OILS OR FRACTIONS OF HEADING 1509”

(iv) in heading 1515, —

(a) in the entry in column (2) occurring against the heading 1515, for the words “VEGETABLE FATS” the words “VEGETABLE OR MICROBIAL FATS” shall be substituted;

(v) in heading 1516, —

(a) in the entry in column (2) occurring against the heading 1516, for the words “OR VEGETABLE FATS” the words “, VEGETABLE OR MICROBIAL FATS” shall be substituted;

(vi) in heading 1517, for the entry in column (2) occurring against the heading 1517, the following entry shall be substituted, namely: —

“MARGARINE; EDIBLE MIXTURES OR PREPARATIONS OF ANIMAL, VEGETABLE OR MICROBIAL FATS OR OILS OR OF FRACTIONS OF DIFFERENT FATS OR OILS OF THIS CHAPTER, OTHER THAN EDIBLE FATS AND OILS OR THEIR FRACTIONS OF HEADING 1516”;

(vii) in heading 1518, —

(a) for the entry in column (2) occurring against the heading 1518, the following entry shall be

substituted, namely: —

“ANIMAL, VEGETABLE OR MICROBIAL FATS AND OILS AND THEIR FRACTIONS, BOILED, OXIDISED, DEHYDRATED, SULPHURISED, BLOWN, POLYMERISED BY HEAT IN VACUUM OR IN INERT GAS OR OTHERWISE CHEMICALLY MODIFIED, EXCLUDING THOSE OF HEADING 1516; INEDIBLE MIXTURES OR PREPARATIONS OF ANIMAL, VEGETABLE OR MICROBIAL FATS OR OILS OR OF FRACTIONS OF DIFFERENT FATS OR OILS OF THIS CHAPTER, NOT ELSEWHERE SPECIFIED OR INCLUDED”;

(9) in Section IV, for the Section heading, the following Section heading shall be substituted, namely:

“PREPARED FOODSTUFFS; BEVERAGES, SPIRITS AND VINEGAR; TOBACCO AND MANUFACTURED TOBACCO SUBSTITUTES; PRODUCTS, WHETHER OR NOT CONTAINING NICOTINE, INTENDED FOR INHALATION WITHOUT COMBUSTION; OTHER NICOTINE CONTAINING PRODUCTS INTENDED FOR THE INTAKE OF NICOTINE INTO THE HUMAN BODY”;

(10) in Chapter 16, —

(i) for the Chapter heading, the following Chapter heading shall be substituted, namely: —

“Preparations of meat, of fish, crustaceans, molluscs or other aquatic invertebrates, or of insects”;

(ii) for Note 1, the following Note shall be substituted, namely: —

“1. This Chapter does not cover meat, meat offal, fish, crustaceans, molluscs or other aquatic invertebrates, as well as insects, prepared or preserved by the processes specified in Chapter 2 or 3, Note 6 to Chapter 4 or in heading 0504.”;

(iii) in Note 2, for the words “blood, fish”, the words “blood, insects, fish” shall be substituted;

(iv) in Sub-heading Note 1, —

(a) for the words “preparations of meat, meat offal or blood”, the words “preparations of meat, meat offal, blood or insects” shall be substituted;

(b) for the words “visible pieces of meat or meat offal”, the words “visible pieces of meat or meat offal or insects” shall be substituted;

(v) for the entry in column (2) occurring against tariff item 1601 00 00, the following entry shall be substituted, namely: —

“sausages and similar products, of meat, meat offal, blood or insects; food preparations based on these products”;

(vi) in heading 1602, for the entry in column (2) occurring against the heading 1602, the following entry shall be substituted, namely: —

“OTHER PREPARED OR PRESERVED MEAT, MEAT OFFAL, BLOOD OR INSECTS”;

(vii) in heading 1604, for the entry in column (2) occurring against sub-heading 1604 14, the following entry shall be substituted, namely: —

“- - Tunas, skipjack tuna and bonito (Sarda spp.)”;

(11) in Chapter 18, for Note 1, the following Note shall be substituted, namely: —

“1. This Chapter does not cover:

(a) food preparations containing more than 20 % by weight of sausage, meat, meat offal, blood, insects, fish or crustaceans, molluscs or other aquatic invertebrates, or any combination thereof (Chapter 16);

(b) preparations of headings 0403, 1901, 1902, 1904, 1905, 2105, 2202, 2208, 3003 or 3004.”;

(12) in Chapter 19, in Note 1, in clause (a), for the words “blood, fish”, the words “blood, insects, fish” shall be substituted;

(13) in Chapter 20, —

(i) in Note 1, —

(a) for clause (b), the following clauses shall be substituted, namely: —

“(b) vegetable fats and oils (Chapter 15);

(c) food preparations containing more than 20% by weight of sausage, meat, meat offal, blood, insects, fish or crustaceans, molluscs or other aquatic invertebrates, or any combination thereof (Chapter 16);”;

(b) the existing clauses (c) and (d) shall respectively be re-lettered as clauses (d) and (e);

(ii) in heading 2008, for the entry in column (2) occurring against tariff item 2008 93 00, the following entry shall be substituted, namely: —

“- - Cranberries (*Vaccinium macrocarpon*, *Vaccinium oxycoccos*); lingonberries (*Vaccinium vitis-idaea*)”;

(iii) in heading 2009, for the entry in column (2), —

(a) occurring against the heading 2009, the following entry shall be substituted, namely: —

“FRUIT OR NUT JUICES (INCLUDING GRAPE MUST AND COCONUT WATER) AND VEGETABLE JUICES, UNFERMENTED AND NOT CONTAINING ADDED SPIRIT, WHETHER OR NOT CONTAINING ADDED SUGAR OR OTHER SWEETENING MATTER”;

(b) occurring after tariff item 2009 19 00 and the entries relating thereto, the following entry shall be substituted, namely: —

“-Grapefruit juice; pomelo juice.”;

(c) occurring after tariff item 2009 79 00 and the entries relating thereto, the following entry shall be substituted, namely: —

“- Juice of any other single fruit, nut or vegetable.”;

(d) occurring against tariff item 2009 81 00, the following entry shall be substituted, namely:

“- - Cranberry (*Vaccinium macrocarpon*, *Vaccinium oxycoccos*) juice; lingon berry (*Vaccinium vitis-idaea*) juice”;

(14) in Chapter 21, in Note 1, —

(a) after clause (e), the following clause shall be inserted, namely: —

“(f) products of heading 2404;”;

(b) the existing clauses (f) and (g) shall respectively be re-lettered as clauses (g) and (h);

(15) in Chapter 22, in heading 2202, in the entry in column (2) occurring against the heading 2202, for the words “INCLUDING FRUIT OR”, the words “INCLUDING FRUIT, NUT OR” shall be substituted;

(16) in Chapter 23, in heading 2306, in the entry in column (2) occurring against the heading 2306, for

the words “VEGETABLE FATS”, the words “VEGETABLE OR MICROBIAL FATS” shall be substituted;

(17) in Chapter 24, —

(i) for the Chapter heading, the following Chapter heading shall be substituted, namely: —

“Tobacco and manufactured tobacco substitutes; products, whether or not containing nicotine, intended for inhalation without combustion; other nicotine containing products intended for the intake of nicotine into the human body”;

(ii) for the Note, the following Notes shall be substituted, namely: —

“Notes:

1. This Chapter does not cover medicinal cigarettes (Chapter 30);

2. Any products classifiable in heading 2404 and any other heading of the Chapter are to be classified in heading 2404.

3. For the purposes of heading 2404, the expression “inhalation without combustion” means inhalation through heated delivery or other means, without combustion.”;

(18) in Chapter 25, —

(i) in Note 2, after clause (d), the following clause shall be inserted, namely: —

“(e) dolomite ramming mix (heading 3816);”;

(ii) the existing clauses (e), (f), (g), (h) and (ij) shall respectively be re-lettered as clauses (f), (g), (h), (ij) and (k);

(iii) in heading 2518, —

(a) in the entry in column (2) occurring against the heading 2518, the words “DOLOMITE RAMMING MIX” shall be omitted;

(19) in Chapter 27, in sub-heading Note 5, for the words “animal or vegetable fats”, the words “animal, vegetable or microbial fats” shall be substituted;

(20) in Section VI, after Note 3, the following Note shall be inserted, namely: —

“4. Where a product answers to a description in one or more of the headings in Section VI by virtue of being described by name or function and also to heading 3827, then it is classifiable in a heading that references the product by name or function and not under heading 3827.”;

(21) in Chapter 29, —

(i) in Note 1, in clause (g), after the words “odoriferous substance”, the words “or an emetic” shall be inserted;

(ii) in Note 4, for the portion beginning with the words “For the purposes” and ending with the words and figures “heading 2905 to 2920”, the following shall be substituted, namely: —

‘For the purposes of headings 2911, 2912, 2914, 2918 and 2922, “oxygen function”, the characteristic organic oxygen-containing group of those respective headings, is restricted to the oxygen-functions referred to in headings 2905 to 2920.’;

(iii) In heading 2903: -

a) occurring after tariff item 2903 71 00, the following entry shall be substituted, namely: —

“- - Chlorodifluoromethane (HCFC-22)”

b) occurring after tariff item 2903 72 00, the following entry shall be substituted, namely: —

“- - Dichlorotrifluoroethanes (HCFC-123)”

- c) occurring after tariff item 2903 73 00, the following entry shall be substituted, namely: —
“- - Dichlorofluoroethanes (HCFC-141, 141b)”
 - d) occurring after tariff item 2903 74 00, the following entry shall be substituted, namely: —
“- - Chlorodifluoroethanes (HCFC-142, 142b)”
 - e) occurring after tariff item 2903 75 00, the following entry shall be substituted, namely: —
“- - Dichloropentafluoropropanes (HCFC-225, 225ca, 225cb)”
 - f) occurring after sub-heading 2903 76, the following entry shall be substituted, namely: —
“- - Bromochlorodifluoromethane (Halon-1211), bromotrifluoromethane (Halon-1301) and dibromotetrafluoroethanes (Halon-2402):”
 - g) occurring after tariff item 2903 76 10, the following entry shall be substituted, namely: —
“- - - Bromochlorodifluoromethane (Halon-1211)”
 - h) occurring after tariff item 2903 76 20, the following entry shall be substituted, namely: —
“- - - Bromotrifluoromethane (Halon-1301)”
 - i) occurring after tariff item 2903 76 30, the following entry shall be substituted, namely: —
“- - - Dibromotetrafluoroethanes (Halon-2402)”
- (iv) in heading 2909, in the entry in column (2) occurring against the heading 2909, for the words “ETHER PEROXIDES”, the words “ETHER PEROXIDES, ACETAL AND HEMIACETAL PEROXIDES” shall be substituted;
- (v) in heading 2936, for the entry in column (2) occurring against tariff item 2936 24 00, the following entry shall be substituted, namely: —
“- - D- or DL-Pantothenic acid (Vitamin B5) and its derivatives”;
- (vi) in heading 2939, —
- (a) occurring after tariff item 2939 30 00, the following shall be substituted, namely: —
“-Caffeine and its salts
-Alkaloids of ephedra and their derivatives; salts thereof:”
 - (b) occurring after tariff item 2939 41 00, the following shall be substituted, namely: —
“- - Ephedrine and its salts”
 - (c) occurring after tariff item 2939 42 00, the following shall be substituted, namely: —
“- - Pseudoephedrine (INN) and its salts”
 - (d) occurring after tariff item 2939 43 00, the following shall be substituted, namely: —
“- - Cathine (INN) and its salts”
 - (e) occurring after tariff item 2939 44 00, the following shall be substituted, namely: —
“- - Norephedrine and its salts”
 - (f) occurring after tariff item 2939 49 00, the following shall be substituted, namely: —
“--Other”
 - (g) occurring after tariff item 2939 69 00, the following shall be substituted, namely: —
“--Other

- *Other, of vegetal origin:*”

(22) in Chapter 30, —

(i) in Note 1, —

(a) for clause (b), the following clause shall be substituted, namely: —

“(b) products, such as tablets, chewing gum or patches (transdermal systems), containing nicotine and intended to assist tobacco use cessation (heading 2404);”;

(b) in clause (g), the word “or” shall be omitted;

(c) in clause (h), for the brackets, word and figures “(heading 3502).”, the brackets, words and figures “(heading 3502); or” shall be substituted;

(d) after clause (h), the following clause shall be inserted, namely: —

“(i) diagnostic reagents of heading 3822.”;

(ii) in Note 4, for clause (e), the following clause shall be substituted, namely: —

“(e) placebos and blinded (or double-blinded) clinical trial kits for use in recognised clinical trials, put up in measured doses, even if they might contain active medicaments;”;

(iii) in heading 3002, —

(a) in the entry in column (2) occurring against the heading 3002, for the words “SIMILAR PRODUCTS”, the words “ETHER SIMILAR PRODUCTS; CELL CULTURES, WHETHER OR NOT MODIFIED” shall be substituted.

(23) in Chapter 34, —

(i) in Note 1, for clause (a), the following clause shall be substituted, namely: —

“(a) edible mixtures or preparations of animal, vegetable or microbial fats or oils of a kind used as mould release preparations (heading 1517);”;

(24) in Chapter 36, for heading 3603, for the entry in column (2) occurring after heading 3603, the following shall be substituted, namely: —

“SAFETY FUSES; DETONATING CORDS; PERCUSSION OR DETONATING CAPS; IGNITERS; ELECTRIC DETONATORS”

(25) in Chapter 37, in Note 2, for the words “photosensitive surfaces”, the words “photosensitive, including thermosensitive, surfaces” shall be substituted;

(26) in Chapter 38, —

(i) in Note 1, —

(a) after clause (b), the following clause shall be inserted, namely: —

“(c) products of heading 2404;”;

(b) the existing clauses (c), (d) and (e) shall respectively be re-lettered as clauses (d), (e), and (f);

(ii) in Note 4, for clause (a), the following clause shall be substituted, namely: —

“(a) individual materials or articles segregated from the waste, for example wastes of plastics, rubber, wood, paper, textiles, glass or metals, electrical and electronic waste and scrap (including spent batteries) which fall in their appropriate headings of the Nomenclature;”;

(iii) in Note 7, for the words “vegetable fats”, the words “vegetable or microbial fats” shall be substituted;

(iv) for Sub-heading Note 1, the following Sub-heading Note shall be substituted, namely: —

“1. Sub-headings 3808 52 and 3808 59 cover only goods of heading 3808, containing one or more of the following substances: alachlor (ISO); aldicarb (ISO); aldrin (ISO); azinphos-methyl (ISO); binapacryl (ISO); camphechlor (ISO) (toxaphene); captafol (ISO); carbofuran (ISO); chlordane (ISO); chlordimeform (ISO); chlorobenzilate (ISO); DDT (ISO) (clofenotane (INN), 1,1,1-trichloro-2,2-bis (p-chlorophenyl) ethane); dieldrin (ISO, INN); 4,6- dinitro-o-cresol (DNOC (ISO)) or its salts; dinoseb (ISO), its salts or its esters; endosulfan (ISO); ethylene dibromide (ISO) (1,2-dibromoethane); ethylene dichloride (ISO) (1,2- dichloroethane); fluoroacetamide (ISO); heptachlor (ISO); hexachlorobenzene (ISO); 1,2,3,4,5,6-hexachlorocyclohexane (HCH (ISO)), including lindane (ISO, INN); mercury compounds; methamidophos (ISO); monocrotophos (ISO); oxirane (ethylene oxide); parathion (ISO); parathion-methyl (ISO) (methyl-parathion); pentachlorophenol (ISO), its salts or its esters; perfluorooctane sulphonic acid and its salts; perfluorooctane sulphonamides; perfluorooctane sulphonyl fluoride; phosphamidon (ISO); 2,4,5-T (ISO) (2,4,5-trichlorophenoxyacetic acid), its salts or its esters; tributyltin compounds; trichlorfon (ISO).”;

(v) For Sub-heading Note 3, the following Sub-heading Note shall be substituted, namely: —

“3. Sub-headings 3824 81 to 3824 89 cover only mixtures and preparations containing one or more of the following substances: oxirane (ethylene oxide); polybrominated biphenyls (PBBs); polychlorinated biphenyls (PCBs); polychlorinated terphenyls (PCTs); tris (2,3- dibromopropyl) phosphate; aldrin (ISO); camphechlor (ISO) (toxaphene); chlordane (ISO); chlordecone (ISO); DDT (ISO) (clofenotane (INN); 1,1,1-trichloro-2,2-bis (p- chlorophenyl) ethane); dieldrin (ISO, INN); endosulfan (ISO); endrin (ISO); heptachlor (ISO); mirex (ISO); 1,2,3,4,5,6-hexachlorocyclohexane (HCH (ISO)), including lindane (ISO, INN); pentachlorobenzene (ISO); hexachlorobenzene (ISO); perfluorooctane sulphonic acid, its salts; perfluorooctane sulphonamides; perfluorooctane sulphonyl fluoride; tetra-, penta-, hexa-, hepta- or octabromodiphenyl ethers; short-chain chlorinated paraffins.

Short-chain chlorinated paraffins are mixtures of compounds, with a chlorination degree of more than 48% by weight, with the following molecular formula: $C_xH_{(2x-y+2)}Cl_y$, where $x=10 - 13$ and $y= 1 - 13$.”;

(vi) for the entry in column (2) occurring against tariff item 3816 00 00, the following entry shall be substituted, namely: —

“refractory cements, mortars, concretes and similar compositions, including dolomite ramming mix, other than products of heading 3801”;

(vii) for heading 3822, for the entry in column (2) occurring after heading 3822, the following shall be substituted, namely: —

“DIAGNOSTICS OR LABORATORY REAGENTS ON A BACKING, PREPARED DIAGNOSTIC OR LABORATORY REAGENTS WHETHER OR NOT ON A BACKING, WHETHER OR NOT PUT UP IN THE FORM OF KITS, OTHER THAN THOSE OF HEADING 3006; CERTIFIED REFERENCE MATERIALS”

(viii) in heading 3824, —

(a) in the entry in column (2) occurring against tariff item 3824 88 00, for the words “hexa, hepta-”, the words “hexa-, hepta-” shall be substituted;

(27) in Section VII, for Note 2, the following Note shall be substituted, namely: —

“2. Except for the goods of heading 3918 or 3919, plastics, rubber, and articles thereof, printed with motifs, characters or pictorial representations, which are not merely subsidiary to the primary

use of the goods, fall in Chapter 49.”;

(28) in Chapter 39, —

(i) in Note 2, in clause (x), for the words “lamps and lighting fittings”, the words “luminaires and lighting fittings” shall be substituted;

(29) in Chapter 42, in Note 2, in clause (k), for the words “lamps and lighting fittings”, the words “luminaires and lighting fittings” shall be substituted;

(30) in Chapter 44, —

(i) in Note 1, in clause (o), for the words “lamps and lighting fittings”, the words “luminaires and lighting fittings” shall be substituted;

(ii) after Sub-heading Note 1, the following Sub-heading Notes shall be inserted, namely: —

‘2. For the purposes of sub-heading 440132, the expression “wood briquettes” means by products such as cutter shavings, saw dust or chips, of the mechanical wood processing industry, furniture making or other wood transformation activities, which have been agglomerated either directly by compression or by addition of a binder in a proportion not exceeding 3% by weight. Such briquettes are in the form of cubiform, polyhedral or cylindrical units with the minimum cross-sectional dimension greater than 25 mm;

3. For the purposes of sub-heading 440713, “S-P-F” refers to wood sourced from mixed stands of spruce, pine and fir where the proportion of each species varies and is unknown.

4. For the purposes of sub-heading 4407 14, “Hem-fir” refers to wood sourced from mixed stands of Western hemlock and fir where the proportion of each species varies and is unknown.’;

(iii) in heading 4401, —

(a) in the entry in column (2) occurring after the tariff item 4401 22 00, for the words “agglomerated, in logs”, the words “agglomerated in logs” shall be substituted;

(iv) in heading 4403, —

(a) for the entry in column (2) occurring against sub-heading 4403 21, the following shall be substituted, namely: —

“- - *Of pine (Pinus spp.), of which the smallest cross-sectional dimension is 15 cm or more:*”;

(b) for the entry in column (2) occurring against sub-heading 4403 23, the following shall be substituted, namely: —

“- - *Of fir (Abies spp.) and spruce (Picea spp.), of which the smallest cross-sectional dimension is 15 cm or more:*”;

(c) for the entry in column (2) occurring against sub-heading 4403 25, the following shall be substituted, namely: —

“- - *Other, of which the smallest cross-sectional dimension is 15 cm or more:*”;

(d) for the entry in column (2) occurring against tariff item 4403 93 00, the following entry shall be substituted, namely: —

“- - *Of beech (Fagus spp.), of which the smallest cross-sectional dimension is 15 cm or more:*”;

(e) for the entry in column (2) occurring against tariff item 4403 95 00, the following entry shall be substituted, namely: —

“- - *Of birch (Betula spp.), of which the smallest cross-sectional dimension is 15 cm or more:*”;

(v) in heading 4412,

a) for the entry in column (2) occurring against tariff item 4412 39 90, the following entry shall be substituted, namely: —

“---Other

-Laminated veneered lumber (LVL):”

b) for the entry in column (2) occurring against sub-heading 4412 99, the following entry shall be substituted, namely: —

“- - Other, with both outer plies of coniferous wood:”

(31) in Chapter 46, in Note 2, in clause (e), for the words “lamps and lighting fittings”, the words “luminaires and lighting fittings” shall be substituted;

(32) in Chapter 48, —

(i) in Note 2, for clause (q), the following clause shall be substituted, namely: —

“(q) articles of Chapter 96 (for example, buttons, sanitary towels (pads) and tampons, napkins (diapers) and napkin liners).”;

(ii) in Note 4, for the word “apply”, the word “applies” shall be substituted;

(iii) in Note 5, —

(a) for the words, figures and letters “For paper or paperboard weighing not more than 150 g/m²:”, the following shall be substituted, namely: —

“(A) For paper or paperboard weighing not more than 150 g/m² :”;

(b) for the words, figures and letters “For papers or paperboard weighing more than 150 g/m² :”, the following shall be substituted, namely: —

“(B) For paper or paperboard weighing more than 150 g/m² :”;

(c) for the brackets and words “(including tea-bag paper) or felt paper of paperboard, occurring at the end, the brackets and words “(including tea-bag paper) or felt paper or paperboard” shall be substituted;

(iv) in Note 12, for the word “incidental”, the word “subsidiary” shall be substituted;

(33) in section XI, —

(i) in Note 1, —

(a) in clause (s), for the words “lamps and lighting fittings”, the words “luminaires and lighting fittings” shall be substituted;

(b) in clause (u), the words “for babies” shall be omitted;

(ii) after Note 14, the following Note shall be inserted, namely: —

“15. Subject to Note 1 of Section XI, textiles, garments and other textile articles, incorporating chemical, mechanical or electronic components for additional functionality, whether incorporated as built-in components or within the fibre or fabric, are classified in their respective headings in Section XI provided that they retain the essential character of the goods of this section.”;

(34) in Chapter 56, in Note 1, in clause (f), the words “for babies” shall be omitted;

(35) in Chapter 57, for heading 5703, for the entry in column (2) occurring after heading 5703 the following shall be substituted, namely: —

“CARPETS AND OTHER TEXTILE FLOOR COVERINGS (INCLUDING TURF), TUFTED, WHETHER OR NOT MADEUP”

(36) in Chapter 58, for heading 5802, for the entry in column (2) occurring after heading 5802 the following shall be substituted, namely: —

“TERRY TOWELLING AND SIMILAR WOVEN TERRY FABRICS, OTHER THAN

NARROW FABRICS OF HEADING 5806

TUFTED TEXTILE FABRICS, OTHER THAN PRODUCTS OF HEADING 5703”

(37) in Chapter 59, —

(i) after Note 2, the following Note shall be inserted, namely: —

‘3. For the purposes of heading 5903, “textile fabrics laminated with plastics” means products made by the assembly of one or more layers of fabrics with one or more sheets or film of plastics which are combined by any process that bonds the layers together, whether or not the sheets or film of plastics are visible to the naked eye in the cross-section.’;

(ii) the existing Notes 3, 4, 5, 6 and 7 shall respectively be re-numbered as Notes 4, 5, 6, 7 and 8 and in Note 8 as so re-numbered, in clause (a), for sub-clause (iii), the following sub-clause shall be substituted, namely: —

“(iii) filtering or straining cloth of a kind used in oil presses or the like, of textile material or of human hair”;

(iii) in heading 5911, —

(a) in the entry in column (2) occurring against heading 5911, for the word and figure “Note 7”, the word and figure “Note 8” shall be substituted;

(b) for the entry in column (2) occurring against tariff item 5911 40 00, the following shall be substituted, namely: —

“- Filtering or straining cloth of a kind used in oil presses or the like, including that of human hair”;

(38) in Chapter 61, —

(i) for Note 4, the following Note shall be substituted, namely: —

‘4. Headings 6105 and 6106 do not cover garments with pockets below the waist, with a ribbed waistband or other means of tightening at the bottom of the garment, or garments having an average of less than 10 stitches per linear centimetre in each direction counted on an area measuring at least 10cm×10cm. Heading 6105 does not cover sleeveless garments.

“Shirts” and “shirt-blouses” are garments designed to cover the upper part of the body, having long or short sleeves and a full or partial opening starting at the neckline. “Blouses” are loose-fitting garments also designed to cover the upper part of the body but may be sleeveless and with or without an opening at the neckline. “Shirts”, “shirt-blouses” and “blouses” may also have a collar.’;

(ii) in heading 6116, for the entry in column (2) occurring against tariff item 6116 10 00, the following entry shall be substituted, namely: —

“6116 10 00 - Impregnated, coated, covered or laminated with plastics or rubber”;

(39) in Chapter 62, —

(i) after Note 3, the following Note shall be inserted, namely: —

‘4. Headings 6205 and 6206 do not cover garments with pockets below the waist, with a ribbed waistband or other means of tightening at the bottom of the garment. Heading 6205 does not cover sleeveless garments.

“Shirts” and “shirt-blouses” are garments designed to cover the upper part of the body, having long or short sleeves and a full or partial opening starting at the neckline. “Blouses” are loose-fitting garments also designed to cover the upper part of the body but may be sleeveless and with or without an opening at the neckline. “Shirts”, “shirt-blouses” and “blouses” may also have a collar.’;

- (ii) the existing Notes 4, 5, 6, 7, 8 and 9 shall respectively be re-numbered as Notes 5, 6, 7, 8, 9 and 10;
- (iii) for heading 6201, for the entry in column (2) occurring after heading 6201 the following shall be substituted, namely: —

“MEN’S OR BOYS’ OVERCOATS, CAR-COATS, CAPES, CLOAKS, ANORAKS (INCLUDING SKI-JACKETS), WIND-CHEATERS, WIND-JACKETS AND SIMILAR ARTICLES, OTHER THAN THOSE OF HEADING 6203”

- (iv) for heading 6202, for the entry in column (2) occurring after heading 6201 the following shall be substituted, namely: —

“WOMEN’S OR GIRLS’ OVERCOATS, CARCOATS, CAPES, CLOAKS, ANORAKS (INCLUDING SKI-JACKETS), WINDCHEATERS, WIND-JACKETS AND SIMILAR ARTICLES, OTHER THAN THOSE OF HEADING 6204”

- (v) in heading 6210, for the entry in column (2), —

- (a) occurring against sub-heading 6210 20, the following entry shall be substituted, namely: —

“- Other garments, of the type described in heading 6201”;

- (b) occurring against sub-heading 6210 30, the following entry shall be substituted, namely: —

“- Other garments, of the type described in heading 6202”;

- (40) in Chapter 63, in heading 6306, for the entry in column (2), —

- (a) occurring against heading 6306, the following shall be substituted, namely: —

“TARPAULINS, AWNINGS AND SUNBLINDS; TENTS (INCLUDING TEMPORARY CANOPIES AND SIMILAR ARTICLES); SAILS FOR BOATS, SAILBOARDS OR LANDCRAFT; CAMPING GOODS”;

- (b) occurring after tariff item 63061990, the following entry shall be substituted, namely: —

“- *Tents (including temporary canopies and similar articles):*”;

- (41) in Chapter 68, —

- (i) in Note 1, in clause (k), for the words “lamps and lighting fittings”, the words “luminaires and lighting fittings” shall be substituted;

- (ii) in heading 6802, for the words “largest surface area”, the words “largest face” shall be substituted;

- (iii) in heading 6815, —

- (a) for the entry in column (2) occurring against tariff item 6815 91 00, the following entry shall be substituted, namely: —

“- - Containing magnesite, magnesia in the form of periclase, dolomite including in the form of dolime, or chromite”;

- (42) in Chapter 69, —

- (i) for Note 1, the following Note shall be substituted, namely: —

“1. This Chapter applies only to ceramic products which have been fired after shaping:

(a) headings 6904 to 6914 apply only to such products other than those classifiable in headings 6901 to 6903;

(b) articles heated to temperatures less than 800°C for purposes such as curing of resins, accelerating hydration reactions, or for the removal of water or other volatile components, are not considered to be fired. Such articles are excluded from Chapter 69; and

(c) Ceramic articles are obtained by firing inorganic, non-metallic materials which have been prepared and shaped previously at, in general, room temperature. Raw materials comprise, *inter alia*, clays, siliceous materials including fused silica, materials with a high melting point, such as oxides, carbides, nitrides, graphite or other carbon, and in some cases binders such as refractory clays or phosphates.”;

(ii) in Note 2, in clause (ij), for the words “lamps and lighting fittings”, the words “luminaires and lighting fittings” shall be substituted;

(iii) in heading 6903, —

(a) in the entry in column (2) occurring against heading 6903, for the words “SHEATHS AND RODS”, the words “SHEATHS, RODS AND SLIDGE GATES” shall be substituted;

(43) in Chapter 70, —

(a) in Note 1, —

(i) after clause (c), the following clauses shall be inserted, namely: —

“(d) front windscreens (windshields), rear windows and other windows, framed, for vehicles of Chapters 86 to 88;

(e) front windscreens (windshields), rear windows and other windows, whether or not framed, incorporating heating devices or other electrical or electronic devices, for vehicles of Chapters 86 to 88;”;

(ii) the existing clauses (d), (e), (f) and (g) shall respectively be re-lettered as (f), (g), (h) and (ij), and in clause (g) as so re-lettered, for the words, “lamps or lighting fittings”, the words “luminaires and lighting fittings” shall be substituted;

(b) in heading 7001, —

(i) for the entry in column (2) occurring against heading 7001, the following shall be substituted, namely: —

“CULLET AND OTHER WASTE AND SCRAP OF GLASS, EXCLUDING GLASS FROM CATHODE RAY TUBES OR OTHER ACTIVATED GLASS OF HEADING 8549; GLASS IN THE MASS”;

(ii) for the entry in column (2) occurring against sub-heading 7001 00, the following shall be substituted, namely: —

“- Cullet and other waste and scrap of glass, excluding glass from cathode ray tubes or other activated glass of heading 8549; glass in the mass”;

(c) in heading 7011, in the entries in column (2) occurring against the heading 7011, for the words “ELECTRIC LAMPS”, the words “ELECTRIC LAMPS AND LIGHT SOURCES” shall be substituted;

(d) for heading 7019, for the entry in column (2) occurring against heading 7019, the following shall be substituted, namely: —

“GLASS FIBRES (INCLUDING GLASS WOOL) AND ARTICLES THEREOF (FOR EXAMPLE, YARN, ROVINGS, WOVEN FABRICS)”

(44) in Chapter 71, —

(i) in heading 7112, in the entry in column (2) occurring against heading 7112, after the words “RECOVERY OF PRECIOUS METAL”, the words “RECOVERY OF PRECIOUS METAL OTHER THAN GOODS OF HEADING 8549” shall be substituted;

(45) in Section XV, —

(i) in Note 1, in clause (k), for the words “lamps and lighting fittings”, the words “luminaires and lighting fittings” shall be substituted;

(ii) in Note 2, for clause (a), the following clause shall be substituted, namely: —

“(a) articles of heading 7307, 7312, 7315, 7317 or 7318 and similar articles of other base metal, other than articles specially designed for use exclusively in implants in medical, surgical, dental or veterinary sciences (heading 9021);”;

(iii) in Note 7, for the words “Interpretative Rules”, the words “General Interpretative Rules” shall be substituted;

(iv) in Note 8, for clause (a), the following clause shall be substituted, namely: —

“(a) Waste and scrap:

(i) all metal waste and scrap;

(ii) metal goods definitely not usable as such because of breakage, cutting-up, wear or other reasons.”;

(v) after Note 8, the following Note shall be inserted, namely: —

‘9. For the purposes of Chapters 74 to 76 and 78 to 81, the following expressions shall have the meanings hereby assigned to them:

(a) Bars and rods

Rolled, extruded, drawn or forged products, not in coils, which have a uniform solid cross-section along their whole length in the shape of circles, ovals, rectangles (including squares), equilateral triangles or regular convex polygons (including “flattened circles” and “modified rectangles”, of which two opposite sides are convex arcs, the other two sides being straight, of equal length and parallel). Products with a rectangular (including square), triangular or polygonal cross-section may have corners rounded along their whole length. The thickness of such products which have a rectangular (including “modified rectangular”) cross-section exceeds one-tenth of the width. The expression also covers cast or sintered products, of the same forms and dimensions, which have been subsequently worked after production (otherwise than by simple trimming or de-scaling),

provided that they have not thereby assumed the character of articles or products of other headings.

Wire-bars and billets of Chapter 74 with their ends tapered or otherwise worked simply to facilitate their entry into machines for converting them into, for example, drawing stock (wire-rod) or tubes, are however to be taken to be unwrought copper of heading 7403. This provision applies *mutatis mutandis* to the products of Chapter 81.

(b) Profiles

Rolled, extruded, drawn, forged or formed products, coiled or not, of a uniform cross-section along their whole length, which do not conform to any of the definitions of bars, rods, wire, plates, sheets, strip, foil, tubes or pipes. The expression also covers cast or sintered products, of the same forms, which have been subsequently worked after production (otherwise than by simple trimming or de-scaling), provided that they have not thereby assumed the character of articles or products of other headings.

(c) Wire

Rolled, extruded or drawn products, in coils, which have a uniform solid cross-section along their whole length in the shape of circles, ovals, rectangles (including squares), equilateral triangles or regular convex polygons (including “flattened circles” and “modified rectangles”, of which two opposite sides are convex arcs, the other two sides being straight, of equal length and parallel). Products with a rectangular (including square), triangular or polygonal cross-section may have corners rounded along their whole length. The thickness of such products which have a rectangular (including “modified rectangular”) cross-section exceeds one-tenth of the width.

(d) Plates, sheets, strip and foil

Flat-surfaced products (other than the unwrought products of heading 8001), coiled or not, of solid rectangular (other than square) cross-section with or without rounded corners (including “modified rectangles” of which two opposite sides are convex arcs, the other two sides being straight, of equal length and parallel) of a uniform thickness, which are:

- of rectangular (including square) shape with a thickness not exceeding one-tenth of the width;
- of a shape other than rectangular or square, of any size, provided that they do not assume the character of articles or products of other headings.

Headings for plates, sheets, strip, and foil apply, *inter alia*, to plates, sheets, strip, and foil with patterns (for example, grooves, ribs, chequers, tears, buttons, lozenges) and to such products which have been perforated, corrugated, polished or coated, provided that they do not thereby assume the character of articles or products of other headings.

(e) Tubes and pipes

Hollow products, coiled or not, which have a uniform cross-section with only one enclosed void along their whole length in the shape of circles, ovals, rectangles (including squares), equilateral triangles or regular convex polygons, and which have a uniform wall thickness. Products with a rectangular (including square), equilateral triangular or regular convex polygonal cross-section, which may have corners rounded along their whole length, are also to be considered as tubes and pipes provided the inner and outer cross-sections are concentric and have the same form and orientation. Tubes and pipes of the foregoing cross-sections may be polished, coated, bent, threaded, drilled, waisted, expanded, cone-shaped or fitted with flanges, collars or rings.’;

(i) in the Note, clauses (d), (e), (f), (g) and (h) shall be omitted;

(47) in Chapter 75, —

(i) the Note shall be omitted;

(ii) for the words, figure, brackets and letter “Chapter Note 1 (c)”, the words, figure, brackets and letter “Note 9 (c) to Section XV” shall be substituted;

(48) in Chapter 76, —

(i) the Note shall be omitted;

(ii) in sub-heading Note 2, for the words, figure, brackets and letter “Chapter Note 1 (c)”, the words, figures, brackets and letter “Note 9 (c) to Section XV” shall be substituted;

(49) in Chapter 78, the Note shall be omitted;

(50) in Chapter 79, the Note shall be omitted;

(51) in Chapter 80, the Note shall be omitted;

(52) in Chapter 81, —

(i) Sub-heading Note shall be omitted;

(ii) in heading 8112, —

(a) for the entry in column (2) occurring against heading 8112, the following entry shall be substituted, namely: —

“BERYLLIUM, CHROMIUM, HAFNIUM, RHENIUM, THALLIUM, CADMIUM, GERMANIUM, VANADIUM, GALLIUM, INDIUM AND NIOBIUM (COLUMBIUM), ARTICLES OF THESE METALS, INCLUDING WASTE AND SCRAP”;

(53) in Section XVI, —

(i) in Note 2, in clause (b), for the portion beginning with the word “However” and ending with the words and figures “in heading 8517”, the following shall be substituted, namely: —

“However, parts which are equally suitable for use principally with the goods of headings 8517 and 8525 to 8528 are to be classified in heading 8517, and parts which are suitable for use solely or principally with the goods of heading 8524 are to be classified in heading 8529”;

(ii) after Note 5, the following Note shall be inserted, namely: —

‘6. (a) Throughout the Nomenclature, the expression “electrical and electronic waste and scrap” means electrical and electronic assemblies, printed circuit boards and electrical or electronic articles that—

(i) have been rendered unusable for their original purposes by breakage, cutting-up or other processes or are economically unsuitable for repair, refurbishment or renovation to render them fit for their original purposes; and

(ii) are packaged or shipped in a manner not intended to protect individual articles from damage during transportation, loading and unloading operations;

(b) mixed consignments of “electrical and electronic waste and scrap” and other waste and scrap are to be classified in heading 8549;

(c) this Section does not cover municipal waste as defined in Note 4 to Chapter 38.’;

(54) in Chapter 84, —

(i) for Note 2, the following Note shall be substituted, namely: —

“2. Subject to the operation of Note 3 to Section XVI and subject to Note 9 to this Chapter, a machine or appliance which answers to a description in one or more of the headings 8401

to 8424, or heading 8486 and at the same time to a description in one or more of the headings 8425 to 8480 is to be classified under the appropriate heading of the former group or under heading 8486, as the case may be, and not the latter group.

(a) heading 8419 does not, however, cover:

- (i) germination plant, incubators or brooders (heading 8436);
- (ii) grain dampening machines (heading 8437);
- (iii) diffusing apparatus for sugar juice extraction (heading 8438);
- (iv) machinery for the heat-treatment of textile yarns, fabrics or made-up textile articles (heading 8451); or
- (v) machinery or plant, designed for a mechanical operation, in which a change of temperature, even, if necessary, is subsidiary.

(b) heading 8422 does not cover:

- (i) sewing machines for closing bags or similar containers (heading 8452); or
- (ii) office machinery of heading 8472.

(c) heading 8424 does not cover:

- (i) ink-jet printing machines (heading 8443); or
- (ii) water-jet cutting machines (heading 8456).’;

(ii) after Note 4, the following Note shall be inserted, namely: —

‘5. For the purposes of heading 8462, a “slitting line” for flat products is a processing line composed of an uncoiler, a coil flattener, a slitter and a recoiler. A “cut-to-length line” for flat products is a processing line composed of an uncoiler, a coil flattener and a shear.’;

(iii) the existing Notes 5, 6, 7 and 8 shall respectively be re-numbered as Notes 6, 7, 8 and 9, and after Note 9 as so re-numbered, the following Note shall be inserted, namely: —

‘10. For the purposes of heading 8485, the expression “additive manufacturing” (also referred to as 3D printing) means the formation of physical objects, based on a digital model, by the successive addition and layering, and consolidation and solidification, of material (for example, metal, plastics or ceramics).

Subject to Note 1 to Section XVI and Note 1 to Chapter 84, machines answering to the description in heading 8485 are to be classified in that heading and in no other heading of the Nomenclature.’;

(iv) the existing Note 9 shall be renumbered as Note 11 thereof, and in Note 11 as so-renumbered, in clause (a), for the words, figures, brackets and letters “Notes 9 (a) and 9 (b)”, the words, figures, brackets and letters “Note 12 (a) and 12 (b)” shall be substituted;

(v) in Sub-heading Note (2), for the word, figure, brackets and letter “Note 5 (c)”, the word, figure, brackets and letter “Note 6 (c)” shall be substituted;

(vi) in heading 8414, —

(a) in the entry in column (2) occurring against heading 8414, for the word “FILTERS”, the words “FILTERS; GAS-TIGHT BIOLOGICAL SAFETY CABINETS, WHETHER OR NOT FITTED WITH FILTERS” shall be substituted;

(vii) in heading 8418, for the entry in column (2) occurring against sub-heading 8418 10, the following entry shall be substituted, namely: —

“- Combined refrigerator-freezers, fitted with separate external doors or drawers, or combinations thereof :”;

(viii) in heading 8438, in the entry in column (2) occurring against heading 8438, for the words

“VEGETABLE FATS” the words “VEGETABLE OR MICROBIAL FATS” shall be substituted;

(ix) for heading 8462 for the entry in column (2) occurring against heading 8462, the following entry shall be substituted, namely: —

“8462 MACHINE-TOOLS (INCLUDING PRESSES) FOR WORKING METAL BY FORGING, HAMMERING OR DIE FORGING (EXCLUDING ROLLING MILLS); MACHINE-TOOLS (INCLUDING PRESSES, SLITTING LINES AND CUT-TO-LENGTH LINES) FOR WORKING METAL BY BENDING, FOLDING, STRAIGHTENING, FLATTENING, SHEARING, PUNCHING, NOTCHING OR NIBBLING (EXCLUDING DRAW-BENCHES); PRESSES FOR WORKING METAL OR METAL CARBIDES, NOT SPECIFIED ABOVE”

(x) in heading 8479, —

(a) for the entry in column (2) occurring against sub-heading 8479 20, the following entry shall be substituted, namely: —

“- Machinery for the extraction or preparation of animal or fixed vegetable or microbial fats or oils”;

(xi) in heading 8482, for tariff item 8482 40 00, for the entry in column (2) occurring against tariff item 8482 40 00, the following entry shall be substituted, namely: —

“- Needle roller bearings, including cage and needle roller assemblies”

(xii) in heading 8486, in the entry in column (2), —

(a) occurring against heading 8486, for the word, figure, brackets and letter “Note 9 (c)”, the word, figures, brackets and letter “Note 11 (c)” shall be substituted;

(b) occurring against tariff item 84864000, for the word, figure, brackets and letter “Note 9 (c)”, the word, figures, brackets and letter “Note 11 (c)” shall be substituted;

(55) in Chapter 85, —

(i) after Note 4, the following Note shall be inserted, namely: —

‘5. For the purposes of heading 8517, the term “smartphones” means telephones for cellular networks, equipped with a mobile operating system designed to perform the functions of an automatic data processing machine such as downloading and running multiple applications simultaneously, including third-party applications, and whether or not integrating other features such as digital cameras and navigational aid systems.’;

(ii) the existing Note 5 shall be re-numbered as Note 6 thereof, and after Note 6 as so re-numbered, the following Note shall be inserted, namely: —

‘7. For the purposes of heading 8524, “flat panel display modules” refer to devices or apparatus for the display of information, equipped at a minimum with a display screen, which are designed to be incorporated into articles of other headings prior to use. Display screens for flat panel display modules include, but are not limited to, those which are flat, curved, flexible, foldable or stretchable in form. Flat panel display modules may incorporate additional elements, including those necessary for receiving video signals and the allocation of those signals to pixels on the display. However, heading 8524 does not include display modules which are equipped with components for converting video signals (e.g., a scaler IC, decoder IC or application processor) or have otherwise assumed the character of goods of other headings.

For the classification of flat panel display modules defined in this Note, heading 8524 shall take precedence over any other heading in the Nomenclature.’;

(iii) the existing Notes 6 and 7 shall respectively be re-numbered as Notes 8 and 9;

(iv) the existing Note 8 shall be re-numbered as Note 10 thereof, and—

(a) the existing Note 10 shall be omitted;

(b) after Note 10 as so re-numbered, the following Note shall be inserted, namely: —

‘11. For the purposes of heading 8539, the expression “light-emitting diode (LED) light sources” covers—

(a) “Light-emitting diode (LED) modules” which are electrical light sources based on light-emitting diodes (LED) arranged in electrical circuits and containing further elements like electrical, mechanical, thermal or optical elements. They also contain discrete active elements, discrete passive elements, or articles of heading 8536 or 8542 for the purposes of providing power supply or power control. Light-emitting diode (LED) modules do not have a cap designed to allow easy installation or replacement in a luminaire and ensure mechanical and electrical contact.

(b) “Light-emitting diode (LED) lamps” which are electrical light sources containing one or more LED modules containing further elements like electrical, mechanical, thermal or optical elements. The distinction between light-emitting diode (LED) modules and light-emitting diode (LED) lamps is that lamps have a cap designed to allow easy installation or replacement in a luminaire and ensure mechanical and electrical contact.’;

(v) the existing Note 9 shall be re-numbered as Note 12 thereof and in Note 12 as so re-numbered, —

(a) for the clause (a), the following clause shall be substituted, namely: —

‘(a) (i) “Semiconductor devices” are semiconductor devices, the operation of which depends on variations in resistivity on the application of an electric field or semiconductor-based transducers.

Semiconductor devices may also include assembly of plural elements, whether or not equipped with active and passive device ancillary functions.

“Semiconductor-based transducers” are, for the purposes of this definition, semiconductor-based sensors, semiconductor-based actuators, semiconductor-based resonators and semiconductor-based oscillators, which are types of discrete semiconductor-based devices, which perform an intrinsic function, which are able to convert any kind of physical or chemical phenomena or an action into an electrical signal or an electrical signal into any type of physical phenomenon or an action.

All the elements in semiconductor-based transducers are indivisibly combined, and may also include necessary materials indivisibly attached, that enable their construction or function.

The following expressions mean, —

(1) “Semiconductor-based” means built or manufactured on a semiconductor substrate or made of semiconductor materials, manufactured by semiconductor technology, in which the semiconductor substrate or material plays a critical and unreplaceable role of transducer function and performance, and the operation of which is based on semiconductor properties including physical, electrical, chemical and optical properties.

(2) “Physical or chemical phenomena” relate to phenomena, such as pressure, acoustic waves, acceleration, vibration, movement, orientation, strain, magnetic field strength, electric field strength, light, radioactivity, humidity, flow, chemicals concentration, etc.

(3) “Semiconductor-based sensor” is a type of semiconductor device, which consists of microelectronic or mechanical structures that are created in the mass or on the surface of a semiconductor and that have the function of detecting physical or chemical quantities and

converting these into electric signals caused by resulting variations in electric properties or displacement of a mechanical structure.

(4) “Semiconductor-based actuator” is a type of semiconductor device, which consists of microelectronic or mechanical structures that are created in the mass or on the surface of a semiconductor and that have the function of converting electric signals into physical movement.

(5) “Semiconductor-based resonator” is a type of semiconductor device, which consists of microelectronic or mechanical structures that are created in the mass or on the surface of a semiconductor and that have the function of generating a mechanical or electrical oscillation of a predefined frequency that depends on the physical geometry of these structures in response to an external input.

(6) “Semiconductor-based oscillator” is a type of semiconductor device, which consists of microelectronic or mechanical structures that are created in the mass or on the surface of a semiconductor and that have the function of generating a mechanical or electrical oscillation of a predefined frequency that depends on the physical geometry of these structures.

(ii) “Light-emitting diodes (LED)” are semiconductor devices based on semiconductor materials which convert electrical energy into visible, infra-red or ultra-violet rays, whether or not electrically connected among each other and whether or not combined with protective diodes. Light-emitting diodes (LED) of heading 85.41 do not incorporate elements for the purposes of providing power supply or power control;”;

(b) in clause (b), in sub-clause (iv), in sub-paragraph (3), for item (a), the following item shall be substituted, namely: —

‘(a) “Silicon-based sensors” consist of microelectronic or mechanical structures that are created in the mass or on the surface of a semiconductor and that have the function of detecting physical or chemical phenomena and transducing these into electric signals, caused by resulting variations in electric properties or displacement of a mechanical structure.

“Physical or chemical phenomena” relates to phenomena, such as pressure, acoustic waves, acceleration, vibration, movement, orientation, strain, magnetic field strength, electric field strength, light, radioactivity, humidity, flow, chemicals concentration, etc.’;

(vi) for Sub-heading Note, the following Sub-heading Notes shall be substituted, namely: —

‘Sub-heading Notes:

1. Sub-heading 8525 81 covers only high-speed television cameras, digital cameras and video camera recorders having one or more of the following characteristics: —

- writing speed exceeding 0.5 mm per micro second;
- time resolution 50 nanoseconds or less;
- frame rate exceeding 225,000 frames per second.

2. In respect of sub-heading 8525 82, radiation-hardened or radiation-tolerant television cameras, digital cameras and video camera recorders are designed or shielded to enable operation in a high-radiation environment. These cameras are designed to withstand a total radiation dose of at least 50×10^3 Gy(silicon) (5×10^6 RAD (silicon)), without operational degradation.

3. Sub-heading 8525 83 covers night vision television cameras, digital cameras and video

camera recorders which use a photocathode to convert available light to electrons, which can be amplified and converted to yield a visible image. This sub-heading excludes thermal imaging cameras (generally sub-heading 852589).

4. Sub-heading 8527 12 covers only cassette-players with built-in amplifier, without built-in loudspeaker, capable of operating without an external source of electric power and the dimensions of which do not exceed 170 mm x 100 mm x 45mm.

5. For the purposes of sub-headings 8549 11 to 8549 19, “spent primary cells, spent primary batteries and spent electric accumulators” are those which are neither usable as such because of breakage, cutting-up, wear or other reasons, nor capable of being recharged.’;

(vii) in heading 8501, —

(a) for the entry in column (2) occurring after tariff item 8501 20 00 and the entries relating thereto, the following entry shall be substituted, namely: —

“- *Other DC motors; DC generators, other than photovoltaic generators:*”;

(b) for the entry in column (2) occurring after tariff item 8501 53 90 and the entries relating thereto, the following entry shall be substituted, namely: —

“- *AC generators (alternators), other than photovoltaic generators:*”;

(viii) in heading 8517, —

(a) in the entry in column (2) occurring against the heading 8517, for the words “including TELEPHONES”, the words “including SMARTPHONES AND OTHER TELEPHONES” shall be substituted;

(b) in the entry in column (2) occurring after the heading 8517 and the entry relating thereto, for the words “*including telephones*”, the words “*including smartphones and other telephones*” shall be substituted;

(ix) in heading 8529, —

(a) in the entry in column (2) occurring against the heading 8529, for the figures “8525”, the figures “8524” shall be substituted;

(x) in heading 8539, —

(a) in the entry in column (2) occurring against the heading 8539, for the words and brackets “LIGHT-EMITTING DIODE (LED) LAMPS”, the words and brackets “LIGHT-EMITTING DIODE (LED) LIGHT SOURCES” shall be substituted;

(xi) in heading 8541, —

(a) for the entry in column (2) occurring against the heading 8541, the following entry shall be substituted, namely: —

“SEMICONDUCTOR DEVICES (FOR EXAMPLE, DIODES, TRANSISTORS, SEMICONDUCTOR BASED TRANSDUCERS); PHOTO SENSITIVE SEMICONDUCTOR DEVICES, INCLUDING PHOTOVOLTAIC CELLS WHETHER OR NOT ASSEMBLED IN MODULES OR MADE UP INTO PANELS; LIGHT-EMITTING DIODES (LED), WHETHER OR NOT ASSEMBLED WITH OTHER LIGHT-EMITTING DIODES (LED); MOUNTED PIEZO-ELECTRIC CRYSTALS”;

(56) in section XVII, in Note 1, in clause (k), for the words “lamps or lighting fittings”, the words “luminaires and lighting fittings and parts thereof” shall be substituted;

- (57) in Chapter 87, —
- (i) after Note 4, the following shall be inserted, namely: —
- “Sub-heading Note:
1. Sub-heading 8708 22 covers:
- (a) front windscreens (windshields), rear windows and other windows, framed; and
- (b) front windscreens (windshields), rear windows and other windows, whether or not framed, incorporating heating devices or other electrical or electronic devices,
- when suitable for use solely or principally with the motor vehicles of headings 8701 to 8705.”;
- (ii) in heading 8702, in the entry in column (2) occurring against sub-heading 870230, the word “reciprocating” shall be omitted;
- (iii) in heading 8703, in the entry in column (2), —
- (a) occurring after tariff item 8703 10 90 and the entries relating thereto, the word “reciprocating” shall be omitted;
- (b) occurring against sub-heading 870340, the word “reciprocating” shall be omitted;
- (c) occurring against sub-heading 870360, the word “reciprocating” shall be omitted;
- (iv) in heading 8711, in the entry in column (2), —
- (a) occurring against sub-heading 871110, the word “reciprocating” shall be omitted;
- (b) occurring against sub-heading 871120, the word “reciprocating” shall be omitted;
- (c) occurring against sub-heading 871130, the word “reciprocating” shall be omitted;
- (d) occurring against sub-heading 871140, the word “reciprocating” shall be omitted;
- (e) occurring against tariff item 87115000, the word “reciprocating” shall be omitted;
- (58) in Chapter 88, —
- (i) for the Note, the following shall be substituted, namely: —
- ‘Note:
1. For the purposes of this Chapter, the expression “unmanned aircraft” means any aircraft, other than those of heading 8801, designed to be flown without a pilot on board. They may be designed to carry a payload or equipped with permanently integrated digital cameras or other equipment which would enable them to perform utilitarian functions during their flight.
- The expression “unmanned aircraft”, however, does not cover flying toys, designed solely for amusement purposes (heading 9503).
- Sub-heading Notes:
1. For the purposes of sub-headings 8802 11 to 8802 40, the expression “unladen weight” means the weight of the machine in normal flying order, excluding the weight of the crew and of fuel and equipment other than permanently fitted items of equipment.
2. For the purposes of sub-headings 8806 21 to 8806 24 and 8806 91 to 8806 94, the expression “maximum take-off weight” means the maximum weight of the machine in normal flying order, at take-off, including the weight of payload, equipment and fuel.’;
- (ii) in heading 8802, in the entry in column (2) occurring against the heading 8802, for the word “AIRCRAFT”, the words “AIRCRAFT, EXCEPT UNMANNED AIRCRAFT OF HEADING 8806” shall be substituted;
- (59) in Chapter 90, —
- (i) in Note 1, for clause (f), the following clause shall be substituted, namely: —
- “(f) parts of general use, as defined in Note 2 to Section XV, of base metal (Section XV) or similar goods of plastics (Chapter 39); however, articles specially designed for use exclusively in implants in medical, surgical, dental or veterinary sciences are to be classified in heading 9021;”;

(ii) in heading 9006, —

(a) for the entry in column (2) occurring against sub-heading 9006 53, the following entry shall be substituted, namely: —

“- - For roll film of a width of 35 mm.”;

(iii) in heading 9013, —

(a) for the entry in column (2) occurring against heading 9013, the following entry shall be substituted, namely: —

“LASERS, OTHER THAN LASER DIODES; OTHER OPTICAL APPLIANCES AND INSTRUMENTS, NOT SPECIFIED OR INCLUDED ELSEWHERE IN THIS CHAPTER”;

(iv) in heading 9022, —

(a) in the entry in column (2) occurring against heading 9022, for the words “OR GAMMA”, the words “, GAMMA OR OTHER IONISING” shall be substituted;

(b) in the entry in column (2) occurring after tariff item 9022 19 00 and the entries relating thereto, for the words “OR GAMMA”, the words “, GAMMA OR OTHER IONISING” shall be substituted;

(v) in heading 9030, —

(a) in the entry in column (2) occurring after tariff item 9030 20 00 and the entries relating thereto, for the word “power”, the words and brackets “power (other than those for measuring or checking semiconductor wafers or devices)” shall be substituted;

(b) for the entry in column (2) occurring against tariff item 9030 82 00, the following shall be substituted, namely: —

“--For measuring or checking semiconductor wafers or devices (including integrated circuits)”;

(vi) in heading 9031, for the entry in column (2) occurring against tariff item 9031 41 00, the following entry shall be substituted, namely: —

“- - For inspecting semiconductor wafers or devices (including integrated circuits) or for inspecting photomasks or reticles used in manufacturing semiconductor devices (including integrated circuits)”;

(60) in Chapter 94, —

(i) in the Chapter heading, for the words “lamps and lighting fittings”, the words “*luminaires and lighting fittings*” shall be substituted;

(ii) in Note 1, —

(a) in clause (f), for the words “lamps and lighting fittings”, the words “lamps or light sources and parts thereof” shall be substituted;

(b) in clause (l), —

(a) for the words “lamps or lighting fittings”, the words “luminaires and lighting fittings” shall be substituted;

(b) for the words “electric garlands”, the words “lighting strings” shall be substituted;

(iii) for Note 4, the following Note shall be substituted, namely: —

‘4. For the purposes of heading 9406, the expression “prefabricated buildings” means buildings which are finished in the factory or put up as elements, presented together, to be assembled on site, such as housing or worksite accommodation, offices, schools, shops, sheds, garages or similar buildings.

“Prefabricated buildings include "modular building units" of steel, normally presented in the size and shape of a standard shipping container, but substantially or completely pre-fitted internally. Such modular building units are normally designed to be assembled together to form

permanent buildings.’;

(iv) in heading 9405, —

(a) in the entry in column (2) occurring against heading 9405, for the words “LAMPS AND LIGHTING FITTINGS”, the words “LUMINAIRES AND LIGHTING FITTINGS” shall be substituted;

(61) in Chapter 95, —

(i) in Note 1, —

(a) after clause (o), the following clause shall be inserted, namely: —

“(p) unmanned aircraft (heading 8806);”;

(b) the existing clauses (p), (q), (r), (s), (t), (u), (v) and (w) shall respectively be re-lettered as clauses (q), (r), (s), (t), (u), (v), (w) and (x);

(c) after Note 5, the following Note shall be inserted, namely: —

‘6. For the purposes of heading 9508:

(a) The expression “amusement park rides” means a device or combination of devices or equipment that carry, convey, or direct a person or persons over or through a fixed or restricted course, including watercourses, or within a defined area for the primary purposes of amusement or entertainment. Such rides may be combined within an amusement park, theme park, water park or fairground. These amusement park rides do not include equipment of a kind commonly installed in residences or playgrounds;

(b) The expression “water park amusements” means a device or combination of devices or equipment that are characterised by a defined area involving water, with no purpose-built path. Water park amusements only include equipment designed specifically for water parks; and the expression “fairground amusements” means games of chance, strength or skill, which commonly employ an operator or attendant and may be installed in permanent buildings or independent concession stalls. Fairground amusements do not include equipment of heading 9504.

This heading does not include equipment more specifically classified elsewhere in the Nomenclature.’;

(ii) in heading 9504, for the entry in column (2) occurring against the heading 9504, the following entry shall be substituted, namely: —

“VIDEO GAME CONSOLES AND MACHINES, TABLE OR PARLOUR GAMES, INCLUDING PINTABLES, BILLIARDS, SPECIAL TABLES FOR CASINO GAMES AND AUTOMATIC BOWLING EQUIPMENT, AMUSEMENT MACHINES OPERATED BY COINS, BANK NOTES, BANK CARDS, TOKENS OR BY ANY OTHER MEANS OF PAYMENT”;

(iii) for heading 9508, for the entry in column (2) occurring against the heading 9508, the following entry shall be substituted, namely: —

“TRAVELLING CIRCUSES AND TRAVELLING MENAGERIES; AMUSEMENT PARK RIDES AND WATER PARK AMUSEMENTS; FAIRGROUND AMUSEMENTS, INCLUDING SHOOTING GALLERIES; TRAVELLING THEATRES”

(62) in Chapter 96, —

- (i) in Note 1, in clause (k), for the words “lamps and lighting fittings”, the words “luminaires and lighting fittings” shall be substituted;
- (ii) for the entry in column (2) occurring against tariff item 9609 10 00, the following entry shall be substituted, namely: —

“- Pencils and crayons, with leads encased in a sheath”;

- (iii) for heading 9617, sub-heading 9617 00, tariff item 9617 00 11 and the entries relating thereto, the following shall be substituted, namely: —

“9617 VACUUM FLASKS AND OTHER VACUUM VESSELS, COMPLETE; PARTS THEREOF OTHER THAN GLASS INNERS

9617 00 - *Vacuum flasks and other vacuum vessels, complete; parts thereof other than glass inners:*

- - - *Vacuum flasks and other vacuum vessels, complete:*

9617 00 11 - - - - *Vacuum flasks having a capacity not exceeding 0.75 l*

- (iv) for heading 9619, sub-heading 9619 00 and the entries relating thereto, the following shall be substituted, namely: —

“9619 SANITARY TOWELS (PADS) AND TAMPONS, NAPKINS (DIAPERS), NAPKIN LINERS AND SIMILAR ARTICLES, OF ANY MATERIAL

9619 00 - *Sanitary towels (pads) and tampons, napkins (diapers), napkin liners and similar articles, of any material.*”;

- (63) in Chapter 97, —

- (i) after Note 1, the following Note shall be inserted, namely: —

“2. Heading 9701 does not apply to mosaics that are mass-produced reproductions, casts or works of conventional craftsmanship of a commercial character, even if these articles are designed or created by artists.”;

- (ii) the existing Notes 2, 3, 4 and 5 shall respectively be re-numbered as Notes 3, 4, 5 and 6;

- (iii) for heading 9701, for the entry in column (2) occurring against heading 9701, the following entry shall be substituted, namely: —

“PAINTINGS, DRAWINGS AND PASTELS, EXECUTED ENTIRELY BY HAND, OTHER THAN DRAWINGS OF HEADING 4906 AND OTHER THAN HAND-PAINTED OR HAND-DECORATED MANUFACTURED ARTICLES; COLLAGES, MOSAICS AND SIMILAR DECORATIVE PLAQUES”

- (iv) for heading 9705, for the entry in column (2) occurring against heading 9705, the following entry shall be substituted, namely: —

“COLLECTIONS AND COLLECTORS’ PIECES OF ARCHAEOLOGICAL, ETHNOGRAPHIC, HISTORICAL, ZOOLOGICAL, BOTANICAL, MINERALOGICAL, ANATOMICAL, PALEONTOLOGICAL, OR NUMISMATIC INTEREST”.